BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

OA No. 274 OF 2022

IN THE MATTER OF:

Prem Agarwal ... Applicant

Versus

Govt of NCT of Delhi & Ors ... Respondents

ADDITIONAL REPLY OF RESPONDENT NO.09 / GHAZIABAD NAGAR NIGAM

MOST RESPECTFULLY SHOWETH:

1. That the present matter is pending before this Hon'ble Tribunal and is next listed on 17.09.2025.

2. That on 07.07.2025, when this matter was listed before this Hon'ble Tribunal, the Hon'ble Tribunal was pleased to issue directions as under:

> *"...*
> *7. However, we have noticed that no map of the drain in question showing its position from the point of origin to the point of merger with Shahdara drain and also discharge in river Yamuna has been placed on record.*
>
> *8. We have been apprised that various authorities impleaded as respondents are entrusted with the task of taking remedial measures in different territorial areas with respect to different aspects but integrate action plans showing (a) the works executed/to be executed, (b) budgetary allocation and (c) timelines for completion of the work under execution have not been filed by the concerned authorities.*
>
> *9. The concerned respondents are directed to file additional responses containing integrated action plans showing (a) the works executed/to be executed, (b) budgetary allocation and (c) timelines for completion of the work under execution within two months. The concerned respondents shall give specific undertakings in the action plans for completion of the work and remediation of the environmental grievances raised by the applicants. In the action plans the concerned respondents shall also mention about*

remedial measures taken for cleaning of the drain, identification and removal of the encroachments, plantation of trees, shrubs and grasses on the banks of the drain and creation of awareness amongst the local residents against any future encroachment and dumping of garbage in or on the land of the drain."

3. That the present matter pertains to Shahadra drain. Several drains merge at Shahadra Drain. However, for the limited purpose of Respondent No.09/ Ghaziabad Municipal Corporation, Sahibabad drain falling within municipal limits of Ghaziabad Municipal Corporation merges into Shahadra drain. This Shahadra drain is thereafter discharged in river Yamuna. On the pointed queries of this Hon'ble Tribunal, it is submitted that the map of the Sahibabad drain- which originates in Ghaziabad and merges with Shahadra drain is annexed herewith and marked as **ANNEXURE A-1.**

4. That Sahibabad drain falling within the limits of Ghaziabad Municipal Corporation is tapped with 74 MLD STP at Indirapuram. However, it is admitted position of the Ghaziabad Municipal Corporation that in 2019 due to rapid growth in population, overflow was observed at 74 MLD STP and the discharge in Sahibabad drain was measured at 90 MLD. To immediately cater this and as a transitory provision, a 17 MLD Sewage Pumping Station (SPS) was constructed at Shalimar Garden in Dec 2020, which mitigated the overflow at the relevant point of time.

5. That again, due to rapid surge in the population, the overflow was being observed and therefore, in order to make alternative arrangements as per the directions of this Ld. Tribunal, a work plan was prepared for replacing the damaged sewer line

of about 271 meters in length and 1400 mm in diameter at J Point Brij Vihar and additionally connecting Sahibabad drain with 56 MLD STP located at Indirapuram, which is currently working at only 30 MLD capacity, at a cost of INR 124.55 lakh. The work plan/DPR for the same was presented by the Chief Engineer, UP Jal Nigam (Urban), Ghaziabad through his office letter no. 2119/One City One Operator/ dated 21.09.2024, which was approved by O&M Cell, OCOP on 23.09.2024. In continuation of the above, the work was started by the working organization M/s V.A. Tech Wabag Ltd., Chennai on 30.09.2024.

6. That when the said work was completed and 15 MLD flow was released, the main trunk lime 1800 MM dia go damaged at several places, as this line was laid down 20-25 years ago. Further, it led to the sinking/ depression in the tarred road adjacent and prejudice to the nearby houses and thus, the flow was immediately stopped. The detailed report and departmental correspondence is annexed herewith and marked as **ANNEXURE A-2.**

7. That the repair works of the sewer line for diversion of flow is in progress. Due to unprecedented heavy rains, the repair work was slow and now since the monsoon is almost over, the work has gained pace and is expected to be completed by 31.12.2025.

8. That technical intervention to suppress foul smells, phyto-remediation and floating aerators have been installed. As pilot project, one solar floating aerator, in addition has been installed, which has the capacity of two lakh litre per day. To further increase its efficacy, green ozone is integrated with aerators with the

capacity of 200 g per day. The by-product of this reaction is SO_2 and H_2O.Currently 05 Nos of solar floating aerator have been installed in this drain.

9. In addition to it, solution of 1PPM NACIO (sodium hypochlorite) & H_2O_2 is being spread in the drain to suppress the foul smell. To check, there is no flow of solid waste in the drain, an iron mesh have been installed and time to time cleaning of mesh is insured by Municipal Corporation.

10. That only few trees have been planted adjacent to drain where the space was available, as road is running parallel to drain. Shrubs and grasses have not been planted adjacent to drain due to lack of such space. However, municipal corporation is looking for innovative methods to increase the green cover around the drain so that it becomes more environment friendly.

11. That nothing material is concealed here from.

GM- Jal
Municipal Corporation, Ghaziabad

Through counsel

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New Delhi-110001
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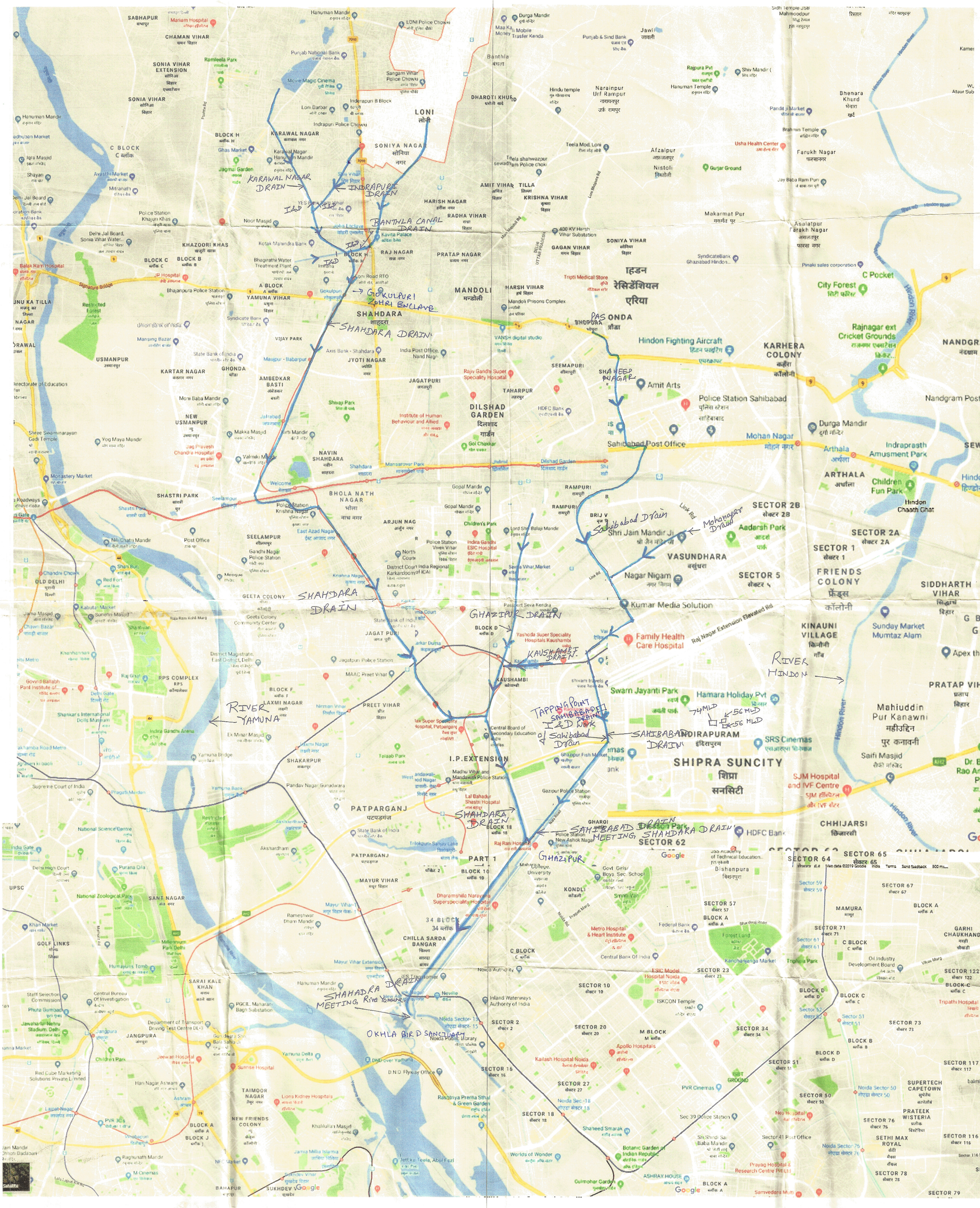
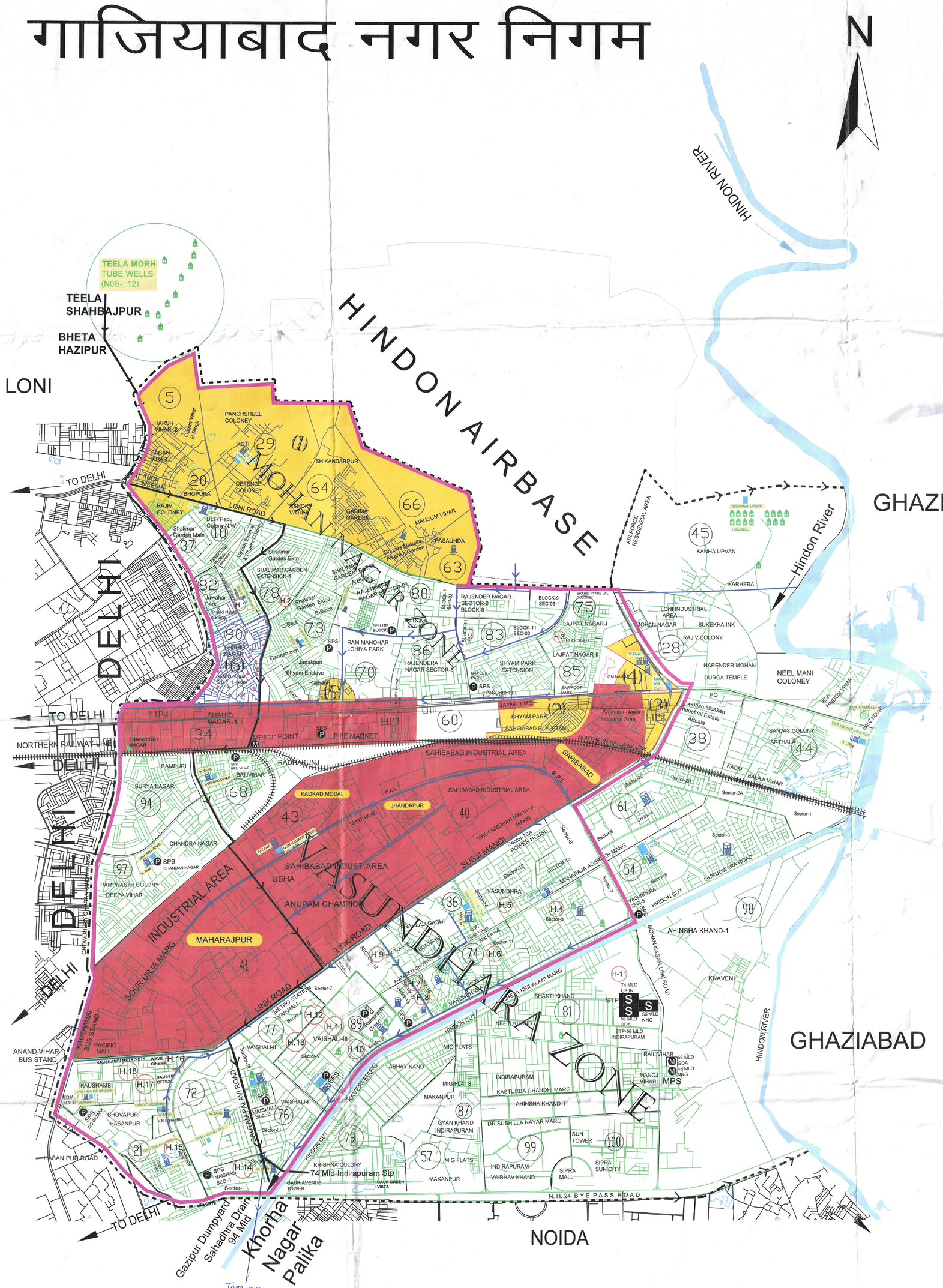
Place: New Delhi
Date: 15.09.2025

Map Representing Sahibabad Drain & Shahdra Drain.



गाजियाबाद नगर निगम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TEELA MORH
TUBE WELLS
(NOS-: 12)
TEELA SHAHBAJPUR
BHETA HAZIPUR
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TO DELHI
DELHI
MOHANNAGAR ZONE
SAHIBABAD INDUSTRIAL AREA
INDUSTRIAL AREA
SAHIBABAD INDUST AREA
SUBJI MANDI
LYASUDEVNAGAR ZONE
MAHARAJPUR
SOUR URJA MARG
LINK ROAD
LF-KA-ROAD
ANUPAM CHAMPION
USHA
JHANDAPUR
KADKAD MODAL
SAHIBABAD
RAJENDER NAGAR ZONE
SHYAM PARK EXTENSION
RAM MANOHAR LOHIYA PARK
PIPE MARKET
MIPS "J" POINT
SHAHID NAGAR-1
TRANSPORT NAGAR
NORTHERN RAILWAY LINE
DELHI
RADHAKUNJ
RAMPURI
SURYA NAGAR
CHANDRA NAGAR
RAMPRASTH COLONY
DEEPA VIHAR
PANCHSHEEL COLONEY
SHIKANDARPUR
DEFENCE COLONEY
RAJIV COLONEY
LONI ROAD
GARGAS GARDEN
MAUSUM VIHAR
PASAUNDA
ARJUN VIHAR
HARSH VIHAR
DAYAL VIHAR
TILAK NIKETAN
BHOPURA
Shalimar Garden Main
Shalimar Garden Extn
SHALIMAR GARDEN EXTENSION-I
Jawahar Park
Shalimar Garden Sec-3
Shalimar Garden Sec-2
Bhrama Enclave
Jaikalpuri
Bhrama Enclave Part-II
Ramphal Chowk
Ramphal Chowk Metro Station
Shalimar Garden Extension-II
Shalimar Garden Extn-I
Bhrama Enclave Part-I
Dayanand Park
Shiv Vihar
Bhrama Enclave Extension
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Shiv Vihar Block-VB
Shiv Vihar Block-VC
Shiv Vihar Block-VD
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Shiv Vihar Block-VF
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Shiv Vihar Block-VP
Shiv Vihar Block-VQ
Shiv Vihar Block-VR
Shiv Vihar Block-VS
Shiv Vihar Block-VT
Shiv Vihar Block-VU
Shiv Vihar Block-VV
Shiv Vihar Block-VW
Shiv Vihar Block-VX
Shiv Vihar Block-VY
Shiv Vihar Block-VZ
Shiv Vihar Block-WA
Shiv Vihar Block-WB
Shiv Vihar Block-WC
Shiv Vihar Block-WD
Shiv Vihar Block-WE
Shiv Vihar Block-WF
Shiv Vihar Block-WG
Shiv Vihar Block-WH
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Shiv Vihar Block-WJ
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Shiv Vihar Block-WL
Shiv Vihar Block-WM
Shiv Vihar Block-WN
Shiv Vihar Block-WO
Shiv Vihar Block-WP
Shiv Vihar Block-WQ
Shiv Vihar Block-WR
Shiv Vihar Block-WS
Shiv Vihar Block-WT
Shiv Vihar Block-WU
Shiv Vihar Block-WV
Shiv Vihar Block-WW
Shiv Vihar Block-WX
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Shiv Vihar Block-WZ
Shiv Vihar Block-XA
Shiv Vihar Block-XB
Shiv Vihar Block-XC
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Shiv Vihar Block-XM
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Shiv Vihar Block-XP
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Shiv Vihar Block-XR
Shiv Vihar Block-XS
Shiv Vihar Block-XT
Shiv Vihar Block-XU
Shiv Vihar Block-XV
Shiv Vihar Block-XW
Shiv Vihar Block-XX
Shiv Vihar Block-XY
Shiv Vihar Block-XZ
Shiv Vihar Block-YA
Shiv Vihar Block-YB
Shiv Vihar Block-YC
Shiv Vihar Block-YD
Shiv Vihar Block-YE
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Shiv Vihar Block-YL
Shiv Vihar Block-YM
Shiv Vihar Block-YN
Shiv Vihar Block-YO
Shiv Vihar Block-YP
Shiv Vihar Block-YQ
Shiv Vihar Block-YR
Shiv Vihar Block-YS
Shiv Vihar Block-YT
Shiv Vihar Block-YU
Shiv Vihar Block-YV
Shiv Vihar Block-YW
Shiv Vihar Block-YX
Shiv Vihar Block-YY
Shiv Vihar Block-YZ
Shiv Vihar Block-ZA
Shiv Vihar Block-ZB
Shiv Vihar Block-ZC
Shiv Vihar Block-ZD
Shiv Vihar Block-ZE
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Shiv Vihar Block-ZX
Shiv Vihar Block-ZY
Shiv Vihar Block-ZZ
Shiv Vihar Block-AAA
Shiv Vihar Block-AAB
Shiv Vihar Block-AAC
Shiv Vihar Block-AAD
Shiv Vihar Block-AAE
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Shiv Vihar Block-AAP
Shiv Vihar Block-AAQ
Shiv Vihar Block-AAR
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Shiv Vihar Block-AAX
Shiv Vihar Block-AAY
Shiv Vihar Block-AAZ
Shiv Vihar Block-ABA
Shiv Vihar Block-ABB
Shiv Vihar Block-ABC
Shiv Vihar Block-ABD
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Shiv Vihar Block-ABZ
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Shiv Vihar Block-ACB
Shiv Vihar Block-ACC
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Shiv Vihar Block-AIS
Shiv Vihar Block-AIT
Shiv Vihar Block-AIU
Shiv Vihar Block-AIV
Shiv Vihar Block-AIW
Shiv Vihar Block-AIX
Shiv Vihar Block-AIY
Shiv Vihar Block-AIZ
Shiv Vihar Block-AJA
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Shiv Vihar Block-AJC
Shiv Vihar Block-AJD
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Shiv Vihar Block-AKA
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Shiv Vihar Block-AKT
Shiv Vihar Block-AKU
Shiv Vihar Block-AKV
Shiv Vihar Block-AKW
Shiv Vihar Block-AKX
Shiv Vihar Block-AKY
Shiv Vihar Block-AKZ
Shiv Vihar Block-ALA
Shiv Vihar Block-ALB
Shiv Vihar Block-ALC
Shiv Vihar Block-ALD
Shiv Vihar Block-ALE
Shiv Vihar Block-ALF
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Shiv Vihar Block-ALL
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Shiv Vihar Block-ALP
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Shiv Vihar Block-ALR
Shiv Vihar Block-ALS
Shiv Vihar Block-ALT
Shiv Vihar Block-ALU
Shiv Vihar Block-ALV
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Shiv Vihar Block-ALX
Shiv Vihar Block-ALY
Shiv Vihar Block-ALZ
Shiv Vihar Block-AMA
Shiv Vihar Block-AMB
Shiv Vihar Block-AMC
Shiv Vihar Block-AMD
Shiv Vihar Block-AME
Shiv Vihar Block-AMF
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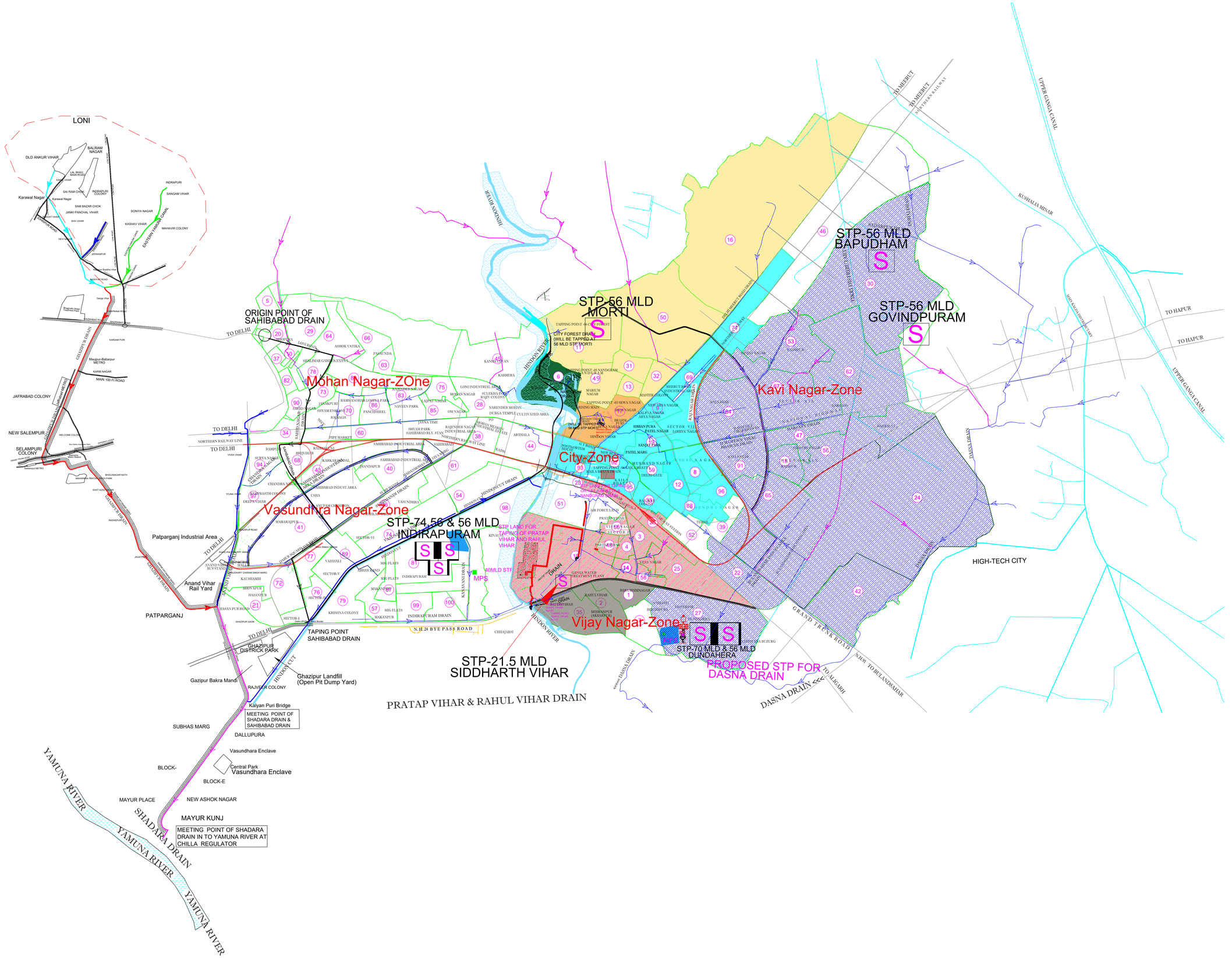
Shiv Vihar Block-AMI
Shiv Vihar Block-AMJ
Shiv Vihar Block-AMK
Shiv Vihar Block-AML
Shiv Vihar Block-AMM
Shiv Vihar Block-AMN
Shiv Vihar Block-AMO
Shiv Vihar Block-AMP
Shiv Vihar Block-AMQ
Shiv Vihar Block-AMR
Shiv Vihar Block-AMS
Shiv Vihar Block-AMT
Shiv Vihar Block-AMU
Shiv Vihar Block-AMV
Shiv Vihar Block-AMW
Shiv Vihar Block-AMX
Shiv Vihar Block-AMY
Shiv Vihar Block-AMZ
Shiv Vihar Block-ANA
Shiv Vihar Block-ANB
Shiv Vihar Block-ANC
Shiv Vihar Block-AND
Shiv Vihar Block-ANE
Shiv Vihar Block-ANF
Shiv Vihar Block-ANG
Shiv Vihar Block-AN

DRAIN MAP OF NAGAR NIGAM GHAZIABAD


LONI
DLD ANKUR VIHAR
BALRAM NAGAR
LAL BAAG MAIN ROAD
Karawal Nagar
SAI RAM CHOK
INDRAPURI COLONY
INDRAPURI
SANGAM VIHAR
SAM BAZAR CHOK
JANKI PANCHAL VIHAR
SONIYA NAGAR
KASHAV VIHAR
EASTERN HINDON CANAL
MAHAVIR COLONY
GEETA COLONY
SHIV VIHAR
SHIV PURI
KARDAM PURI
Maujpur-Babarpur METRO
KARBI NAGAR
MAIN 100 Ft ROAD
JAFRABAD COLONY
GT KARNAL ROAD (NH-1)
NEW SALEMPUR COLONY
WELCOME COLONY
SELAMPURI COLONY
Shastri Park Metro
Seelampur METRO
BHOLANGIRI NATH
MAHARANA PRATAP INTER PARK
EAST AZAD NAGAR
GHAZIPUR DRAIN
RACHEPURA
Patparganj Industrial Area
PATPARGANJ
Anand Vihar Rail Yard
ANAND VIHAR BUS STATION
MAYUR VIHAR PHASE-I
KAUSHAMBI
BHOVAPUR
HASANPUR
HASAN PUR ROAD
GHAZIPUR GAON
GHAZIPUR DISTRICK PARK
TAPING POINT SAHIBABAD DRAIN
Ghazipur Landfill (Open Pit Dump Yard)
Gazipur Bakra Mandi
RAJVEER COLONY
Kalyan Puri Bridge
MEETING POINT OF SHADARA DRAIN & SAHIBABAD DRAIN
SUBHAS MARG
DALLUPURA
Vasundhara Enclave
BLOCK-
Central Park
Vasundhara Enclave
BLOCK-E
MAYUR PLACE
NEW ASHOK NAGAR
MAYUR KUNJ
MEETING POINT OF SHADARA DRAIN IN TO YAMUNA RIVER AT CHILLA REGULATOR
YAMUNA RIVER
SHADARA DRAIN
YAMUNA RIVER
YAMUNA RIVER
ORIGIN POINT OF SAHIBABAD DRAIN
TO DELHI
Mohan Nagar-ZOne
Vasundhra Nagar-Zone
City-Zone
Kavi Nagar-Zone
Vijay Nagar-Zone
HINDON RIVER
STP-56 MLD MORTI
TAPPING POINT -01 CITY FOREST
CITY FOREST DRAIN (WILL BE TAPPED AT 56 MLD STP MORTI)
TAPPING POINT -02 NANDGRAM
TAPPING POINT -03 SEWA NAGAR
TAPPING POINT -04 MAILA BHATA DRAIN
TAPPING POINT -05 SAHIBABAD DRAIN
TAPPING POINT -06 PRATAP VIHAR
STP-56 MLD BAPUDHAM
STP-56 MLD GOVINDPURAM
STP-74.56 & 56 MLD INDIRAPURAM
STP LAND FOR TAPPING OF PRATAP VIHAR AND RAHUL VIHAR
40MLD STP MPS
PRATAP VIHAR & RAHUL VIHAR DRAIN
STP-21.5 MLD SIDDHARTH VIHAR
STP-70 MLD & 56 MLD DUNDAHERA
PROPOSED STP FOR DASNA DRAIN
DASNA DRAIN
TO MEERUT
NARROW GAUGE RAILWAY
UPPER GANGA CANAL
KUSHALYA MINAR
TO HAPUR
JAIN MANDIR INTER CITY
DASNA MAIN
HIGH-TECH CITY
GRAND TRUNK ROAD
NH09 TO BULANDSHAHR
TO ALIGARH
KANWANI DRAIN
HINDON CUT
HINDON CUT DRAIN
INDIRAPURAM DRAIN
N.H 24 BYE PASS ROAD
MAHARAJPUR
SECTOR-I
SECTOR-II
SECTOR-III
SECTOR-IV
SECTOR-V
SECTOR-VI
VAISHALI
KRISHNA COLONY
MAKANPUR
INDIRAPURAM
MIG FLATS
VIJAY NAGAR
RAJENDER NAGAR
LOHIYA NAGAR
PATEL NAGAR
SANJAY PARK
PATEL MARG
MUKHAND NAGAR
GANDHI NAGAR
RAILWAY COLONY
AIR FORCE LINE
PRATAP VIHAR
RAHUL VIHAR
BAPU DHAM
BEHRAMPUR (ARRAPNOI)
CHHIJARSI
GOVINDPURA BUZURG
SAHIBABAD INDUST.AREA
SAHIBABAD INDUSTRIAL AREA
RAJENDER NAGAR SAHIBABAD RLY. STAN
RAJENDER NAGAR INDUSTRIAL AREA
LONI INDUSTRIAL AREA
MOHAN NAGAR
SULEKHA PARK
RAJIV COLONY
LAJPAT NAGAR
NAVEEN PARK
OM NAGAR
DURGA TEMPLE
CULTIVATED AREA
NARENDER MOHAN
JANTA TIME
SHIVAM PARK
PIPE MARKET
RAMDHANOHAR LOHIYA PARK
PANCHSHEEL
RAMGIRI
ASHOK VATIKA
PAYGUNDA
SHALIMAR GARDEN EXTN.I
LONI ROAD
KARHERA
KANHAIYA NAGAR
MARIUM NAGAR
MEERUT ROAD INDUSTRIAL AREA
MASTER COLONY
NEW ARYA NAGAR
ARYA NAGAR
KALPNA NAGAR
SIBBAN PURA
HINDON VIHAR
SECTOR VIJAY NAGAR
LOHIYA NAGAR
RAMESH NAGAR
SHOPPING CENTRE
GT ROAD
POST&TELEGRAM OFFICE
GOVIND PURAM
GYAN KHAND
RAJENDRA NAGAR
RAJNAGAR EXTN.
SHIV MARG
SHIVAJI MARG
BRAHMPURI
SHIV NAGAR
SHIVAJI NAGAR
MAHAVEER ENCLAVE
MAHAVEER ENCLAVE-II
MAHAVEER ENCLAVE-III
MAHAVEER ENCLAVE-IV
MAHAVEER ENCLAVE-V
MAHAVEER ENCLAVE-VI
MAHAVEER ENCLAVE-VII
MAHAVEER ENCLAVE-VIII
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MAHAVEER ENCLAVE-XXVIII
MAHAVEER ENCLAVE-XXIX
MAHAVEER ENCLAVE-XXX
MAHAVEER ENCLAVE-XXXI
MAHAVEER ENCLAVE-XXXII
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MAHAVEER ENCLAVE-XXXVI
MAHAVEER ENCLAVE-XXXVII
MAHAVEER ENCLAVE-XXXVIII
MAHAVEER ENCLAVE-XXXIX
MAHAVEER ENCLAVE-XL
MAHAVEER ENCLAVE-XLI
MAHAVEER ENCLAVE-XLII
MAHAVEER ENCLAVE-XLIII
MAHAVEER ENCLAVE-XLIV
MAHAVEER ENCLAVE-XLV
MAHAVEER ENCLAVE-XLVI
MAHAVEER ENCLAVE-XLVII
MAHAVEER ENCLAVE-XLVIII
MAHAVEER ENCLAVE-XLIX
MAHAVEER ENCLAVE-L
MAHAVEER ENCLAVE-LI
MAHAVEER ENCLAVE-LII
MAHAVEER ENCLAVE-LIII
MAHAVEER ENCLAVE-LIV
MAHAVEER ENCLAVE-LV
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MAHAVEER ENCLAVE-XCIV
MAHAVEER ENCLAVE-XCV
MAHAVEER ENCLAVE-XCVI
MAHAVEER ENCLAVE-XCVII
MAHAVEER ENCLAVE-XCVIII
MAHAVEER ENCLAVE-XCIX
MAHAVEER ENCLAVE-C
MAHAVEER ENCLAVE-CI
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WABAG

Ref.VATW / 2025-26 / PKG-8 / GZBD / GNN / SEWER NETWORK / 232
Dt: 09 September, 2025

An ISO 9001 Company

VA TECH WABAG LIMITED
Project Office:
56 MLD, STP, Shakti Khand-4,
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U.P. – 201014. India
Web: www.wabag.com

To,
The General Manager (Jalkal),
Ghaziabad Nagar Nigam,
Ghaziabad.

Subject: Response to Letter No. 625/ST-GM/2024-25 dated 06.09.2025 regarding connection of 1400 mm sewer line to 1800 mm trunk line under Vasundhara Zone.

Ref : 1. GNN Letter : 625/ST-GM/2024-25 dated 06.09.2025
2. Jal Nigam Letter : 808/Work-34/101 Dt. 31.05.2025
3. Wabag Letter : VATW / 2025-26 / PKG-8 / GZBD / GNN / SEWER NETWORK / 133 Dt. 16.07.2025

Dear Sir,

In context to the above letter no 625, regarding the inordinate delay in connecting the Bridge Vihar sewer line with the 1800 mm trunk sewer at Indirapuram, we submit our reply as under for your kind perusal:

1. In compliance with the directions of the Hon'ble National Green Tribunal (NGT), the replacement work of the Bridge Vihar sewer line (1400 mm diameter, 271 meters in length) has been successfully completed in all respects. The newly constructed line is now fully functional and is ready to be connected to the existing 1800 mm sewer line, which has been in operation for over 25 years.

At present, the completed 1400 mm sewer line is functioning optimally, with no visible signs or reported instances of sewage overflow.

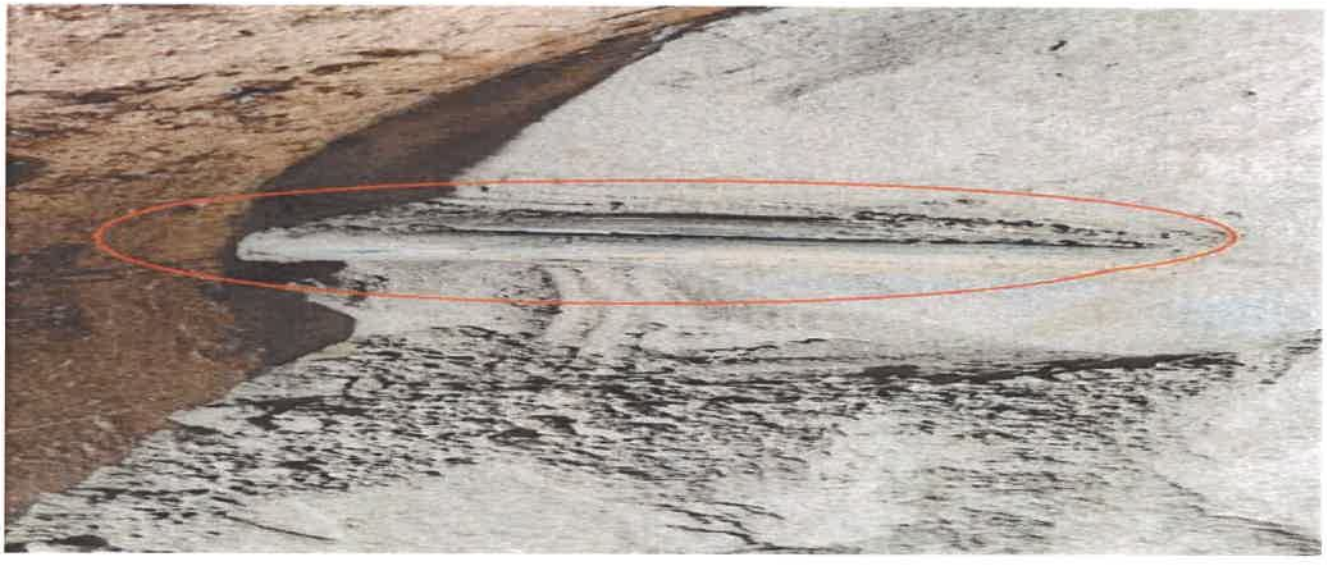
However, the adjoining 1800 mm sewer line has developed multiple leakages over the years. Although we have been consistently carrying out repairs, the line remains vulnerable and is at risk of collapsing at any time in the future.

2. Subsequent a technical and financial approval for the replacement of the 1800 mm sewer line was duly granted by the competent authority, Uttar Pradesh Jal Nigam (UPJN), on 31st May 2025. This revised approval enables the commencement of the necessary replacement works in accordance with current site requirements. (**As referred to Jal Nigam letter no. 808**) **Attached with Annexure 1)**

3. Immediately thereafter, on 1st June 2025, the process for engaging a suitable vendor for the supply of large-diameter MS pipes was initiated. Following a thorough evaluation, the supply order was placed on 4th June 2025. As such, large-diameter pipes are custom-fabricated and not available in ready stock, the manufacturing and delivery process was 10 to 12 weeks after date of purchase order . The procurement process was completed in two months, well within the typical timeline expected from vendors for sourcing large MS pipes.**(Please Find Attached Vendor Quatation as per Annexure 2)**

Subsequently, pit excavation works commenced. However, the onset of the monsoon season and its subsequent intensification significantly deteriorated ground conditions. The site near boundary wall of 48 MLD MPS near shop especially along the surveyed alignment—Work could not progress as the land had turned muddy and swampy, making execution very difficult. This was further compounded by the fact that the trenchless sewer laying work requires excavation to a depth of 7 meters to facilitate the installation process. (**Visuals of the site conditions and the work undertaken are enclosed for reference**)

4. Site Constraints and Electricity Department Interference: During this period, it also came to light that HV electrical cables are laid beneath the ground at a depth of about 6 meters enroute the replacement of sewer line alignment at site. As per the guidelines of UPPCL, the said HV cables are also required to be replaced/shifted simultaneously in coordination with the electricity department. This further constrained the pace of work in order to avoid any hazard and ensure compliance with safety standards. UPPCL submitted its reply expressing willingness to extend cooperation after we informed it. (**As refered to Wabag letter no. 133) Annexure 3**



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5. As of now, site conditions are gradually stabilizing, and the replacement work of the 1800 mm sewer line is actively underway. With sustained efforts and full deployment of available resources, we remain confident of completing the remaining work within the next two month. By end of month November 2025. **(Details plan as per annexure 4)**

We respectfully submit that there has been no deliberate or intentional delay in the execution of the work. The circumstances outlined above were beyond our reasonable control, stemming from genuine procurement timelines, seasonal adversities, and necessary safety compliances involving the electricity department.

We assure you that the work is being carried out with due diligence, strictly in accordance with the directions and approvals of the competent authority. We kindly request that the above explanation be taken on record.

Yours faithfully,

For **VA Tech Wabag Ltd.**

VA TECH WABAG LIMITED

(Anuj Tripathi),
Project Manager, Ghaziabad Zone Pkg-8

Enclosure as above

Copy to:

1. The Hon'ble Municipal Commissioner, Ghaziabad Nagar Nigam.
2. Executive Engineer (Jalkal), Ghaziabad Nagar Nigam.
3. Executive Engineer, Construction Division (Ist), U.P. Jal Nigam (Urban), Ghaziabad.
4. Assistant Engineer (Jalkal) / Regional Junior Engineer (Jalkal), Ghaziabad Nagar Nigam.

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Annexure – 1

E.mail Id.-ypcuupjn@ymail.com

कार्यालय अधिशासी अभियन्ता

निर्माण खण्ड (प्रथम), उ0प्र0 जल निगम (नगरीय),

सी–9, सै0–1, आर0डी0सी0, राजनगर, गाजियाबाद–201001

पत्रांक 808 / आर्ड–34 / 101 दिनांक 31.05.2025

सेवा में,

महाप्रबन्धक (जल),
गाजियाबाद नगर निगम,
गाजियाबाद।

विषयः– वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत गठित अनुबन्ध संख्या 09/SGRCA/2017-18(OM&M)/Contract Package-8, Zone Ghaziabad के द्वारा Major Replacement Fund से अहिंसा खण्ड इन्दिरापुरम में क्षतिग्रस्त 1800 एम0एम0 व्यास की ट्रंक सीवर लाइन को बदलने हेतु कार्यों पुनरीक्षित प्राक्कलन अनुमानित लागत रू0 353.06 लाख के प्रस्ताव के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 732/एस0टी0–जी0एम0/2024–25 दिनांक 19.10.2024 द्वारा वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत गठित अनुबन्ध संख्या 09/SGRCA/2017-18(OM&M)/Contract Package-8, Zone Ghaziabad द्वारा Major Replacement Fund से अहिंसा खण्ड इन्दिरापुरम में क्षतिग्रस्त 1800 एम0एम0 व्यास की ट्रंक सीवर लाइन को बदलने हेतु कार्यों का पुनरीक्षित प्राक्कलन अनुमानित लागत रू0 353.06 लाख की तकनीकी एवं वित्तीय स्वीकृति हेतु प्रेषित किया गया था, जिसकी मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद द्वारा तकनीकी स्वीकृति उपरान्त प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ की अध्यक्षता में गठित समिति द्वारा निम्न प्रतिबन्धों के साथ प्रदान की गई है :–

1. प्रमख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ के उपरोक्त उल्लेखित पत्र दिनांक 11.12.2019 के अनुपालन में प्रष्नगत प्रस्तावित कार्यों को जलकल, गाजियाबाद नगर निगम, गाजियाबाद द्वारा अपने सुपरवीजन में नियमानुसार समस्त नियमों का पालन करते हुये कराया जायें।
2. प्रश्नगत कार्य विशिष्टि प्रकृति का होने, जिसमें गहरी खुदाई, 1800 मि0मी0 व्यास के एम0एस0 पाइप को निर्धारित ग्रेडियेन्ट पर बिछाया जाना, सुरक्षा नियमो का विशेष ध्यान रखने आदि, के दृष्टिगत उक्त कार्य अनुभवी टीम द्वारा सम्पादित कराये जाय।
3. प्रस्तावित कार्यों को निर्धारित समयावधि में पूर्ण किये जाने हेतु जलकल, गाजियाबाद नगर निगम द्वारा नियमित रूप से कार्यों की प्रगति का अनुश्रवण किया जाये।
4. प्रस्तावित कार्यों को तकनीकी रूप से सुराक्षात्मक उपायों के साथ कराये जाने का दायित्व जलकल, गाजियाबाद नगर निगम का होगा।
5. प्राक्कलन में प्रस्तावित कार्य किसी भी अन्य योजना में प्रस्तावित नहीं हो।
6. कार्य प्रत्येक दशा में स्वीकृति धनराशि के अन्दर ही पूर्ण किये जायें।
7. यदि योजना में प्रस्तावित कार्यों से कोई परिवर्तन होता है तो उसकी स्वीकृति सक्षम अधिकारी से प्राप्त कर ही कार्य कराया जाय।
8. योजना के क्रियान्वयन में विभागीय विशिष्टियों, वित्तीय नियमों एवं आदेशों का अनुपालन सुनिश्चित किये जाये।

अतः विषयगत कार्यों का पुनरीक्षित प्राक्कलन लागत रू0 353.06 लाख इस पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि उपरोक्त उल्लेखित नियम/प्रतिबन्धों के साथ प्रस्तावित कार्यों को अनुबन्धित फर्म के माध्यम से अपने सुपरवीजन में प्रारम्भ कराने का कष्ट करें।

संलग्नक :– उपरोक्तानुसार

भवदीय

(अरूण प्रताप सिंह)
अधिशासी अभियन्ता

पृ0सं0 एवं दिनांकः उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. नगर आयुक्त, गाजियाबाद नगर निगम, गाजियाबाद।
2. मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ।
3. मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद।
4. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), गाजियाबाद।
5. मै0 वी0ए0 टेक वाबाग लि0, 56 एम0एल0डी0 एस0टी0पी0, शक्ति खण्ड–4, इन्दिरापुरम, गाजियाबाद।

अधिशासी अभियन्ता

वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत मैसर्स वी0ए0 टेक वाबाग लि0, चैन्नई के साथ गठित अनुबन्ध संख्या 09/SGRCA/2017-18/(OM&M)/Contract Package-8 Ghaziabad Zone के Clause 2.8 of Section II ITB of Contract के अन्तर्गत Major Replacement Fund से कराये जाने वाले कार्यों की तकनीकी एवं वित्तीय स्वीकृति प्रदान किये जाने विषयक अपर मुख्य सचिव महोदय, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ की अध्यक्षता में दिनांक 16.08.2021 को सम्पन्न बैठक के कार्यवृत्त (बिन्दु सं0 12) में निर्दिष्ट मार्गदर्शिका के अनुसार गाजियाबाद नगर के इन्दिरापुरम क्षेत्र में क्षतिग्रस्त 1800 मि0मी0 व्यास की 100 मी0 लम्बाई में सीवर के रिप्लेसमेन्ट कार्य के पुनरीक्षित प्रस्ताव, आंकलित लागत रू0 353.06 लाख की वित्तीय स्वीकृति प्रदान करने हेतु प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ की अध्यक्षता में गठित समिति की दिनांक 29.05.2025 को प्रस्तावित बैठक का कार्यवृत्त।

सदस्य सचिव द्वारा अवगत कराया गया कि गाजियाबाद स्थित एस0टी0पी0 के दीर्घकालिक संचालन एवं रखरखाव हेतु वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत मैसर्स वी0ए0टेक वाबाग लि0, चैन्नई के साथ अनुबन्ध संख्या 09/SGRCA/2017-18(OM&M) Contract Package-8, Zone Ghaziabad का गठन किया गया था। अनुबन्ध के क्लॉज Section-II के Instructions to Bidders (ITB) के बिन्दु संख्या–2.8 के अनुसार मेजर रिप्लेसमेन्ट फण्ड के कार्यों हेतु निम्नानुसार प्राविधान है :–

- **Pursuant to the Agreement, the Contractor shall fund the Major Replacement Fund to be used for the System, exclusive of the Collection System, and shall fund the Collection System Replacement Fund. The Contractor shall be responsible for the work to perform Major Replacements for the System and for Collection System repair and replacement. The Employer shall be responsible for the Major Replacement and Collection System costs in excess of the Major Replacement Fund (subject to annual increase at 5% on Cumulative Basis) and Collection System Replacement Fund (subject to annual increase at 5% on Cumulative Basis), respectively.**

- अनुबन्ध में मेजर रिप्लेसमेन्ट फण्ड के अन्तर्गत एस0टी0पी0 सम्बन्धी कार्यों हेतु धनराशि रू0 2.00 करोड़ (With 5% escalation) तथा सीवर नेटवर्क सम्बन्धी कार्यों के लिए धनराशि रू0 5.00 करोड़ सीवर नेटवर्क (With 5% escalation) का प्राविधान है।

- अनुबन्ध में मेजर रिप्लेसमेन्ट फण्ड कार्यों के 10 वर्षों हेतु धनराशि रू0 880452477.00 (एस0टी0पी0 – धनराशि रू0 251557851.00 व सीवर नेटवर्क – धनराशि रू0 628894627.00) का प्राविधान है। वर्तमान तक धनराशि रू0 404558932.00 एस्क्रो एकाउन्ट में जमा की जा चुकी है।

- उक्त क्लॉज में यह उल्लेखित है कि :– **"Fund realized by the Contractor for Major Replacement of the System of Rs. 2 (Two) crore (subject to annual increase at 5% on Cumulative Basis) and Collection System Replacement of Rs. 5 (Five) crore (subject to annual increase at 5% on Cumulative Basis) will be distributed among the STPs system and Sewer network in City of respective Zone on Pro-rata Basis of particular STP Capacity in respect to Total Capacity of Zone OR as per requirement of STP system and network of city in particular Zone on approval of Employer."**

सदस्य सचिव द्वारा यह भी अवगत कराया गया कि वन सिटी वन ऑपरेटर के अन्तर्गत प्रदेश में स्थापित एस0टी0पी0 एवं तत्सम्बन्धी इन्फ्रास्ट्रक्चर इत्यादि के रखरखाव, संचालन एवं प्रबन्धन कार्य के अनुबन्ध के अन्तर्गत मेजर रिप्लेसमेन्ट फण्ड के सापेक्ष कराये जाने वाले कार्यों की तकनीकी एवं वित्तीय स्वीकृति हेतु अधिकारों का विकेन्द्रीकरण अपर मुख्य सचिव महोदय, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ की अध्यक्षता में दिनांक 16.08.2021 को सम्पन्न बैठक के कार्यवृत्त (पत्रांक 207/2/ओ0एम0एण्डएम0

सेल/2021–22 दिनांक 31.08.2021) के बिन्दु सं0 12 में निर्धारित किया गया है। तत्पश्चात मेजर रिप्लेसमेन्ट फण्ड के सीवर नेटवर्क सम्बन्धी कार्यों की तकनीकी स्वीकृति प्रदान किये जाने हेतु अधिकारों का विकेन्द्रीकरण ओ0एम0एण्डएम0 सेल, नगरीय निकाय निदेशालय, लखनऊ के पत्रांक 655/2/ओ0एम0एण्डएम0 सेल/2024–25 दिनांक 29.10.2024 द्वारा निम्नानुसार पुनरीक्षित किया गया :–

अ) तकनीकी स्वीकृति :–

- रू0 40.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधिशासी अभियन्ता द्वारा प्रदान की जाएगी।
- रू0 100.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधीक्षण अभियन्ता द्वारा प्रदान की जाएगी।
- रू0 100.00 लाख से अधिक के उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित क्षेत्रीय मुख्य अभियन्ता द्वारा प्रदान की जाएगी।

प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ की अध्यक्षता में दिनांक 22.06.2022 को सम्पन्न बैठक के कार्यवृत्त (पत्रांक 376/2/ओ0एम0एण्डएम0 सेल/2021–22 दिनांक 28.06.2022) के बिन्दु सं0 14 में मेजर रिप्लेसमेन्ट फण्ड के सीवर नेटवर्क सम्बन्धी कार्यों के प्रस्ताव/आंगणनों की वित्तीय स्वीकृति प्रदान किये जाने हेतु अधिकारों का विकेन्द्रीकरण निम्नानुसार पुनरीक्षित किया गया :–

- रू0 50.00 लाख की सीमा तक के प्रस्ताव/आगणन की तकनीकी स्वीकृति उपरोक्तानुसार (अ) में उल्लेखित व्यवस्थानुसार सम्बन्धित द्वारा प्रदान की जायेगी एवं इस पर वित्तीय स्वीकृति प्राप्त करने हेतु प्रकरण नगर आयुक्त, नगर निगम को प्रेषित की जायेगी। नगर पालिका परिषद के प्रकरण में वित्तीय स्वीकृति संबन्धित क्षेत्रीय मुख्य अभियन्ता, उ0प्र0 जल निगम द्वारा प्रदान की जायेगी।
- रू0 50.00 लाख से अधिक के प्रस्ताव/आगणन की तकनीकी स्वीकृति उपरोक्तानुसार (अ) में उल्लेखित व्यवस्थानुसार सम्बन्धित द्वारा प्रदान की जायेगी। तदोपरान्त वित्तीय स्वीकृति प्रबन्ध निदेशक, उ0प्र0 जल निगम/प्रबन्ध निदेशक, उ0प्र0 जल निगम की अध्यक्षता की निम्नलिखित समिति द्वारा प्रदान की जाएगी।

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय) – अध्यक्ष
2. संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम (नगरीय) – सदस्य
3. मुख्य अभियन्ता, पी0पी0आर0बी0डी0, सेल उ0प्र0 जल निगम (नगरीय) –सदस्य
4. क्षेत्रीय मुख्य अभियन्ता/मु0अभि0(वि0/यां), उ0प्र0 जल निगम (नगरीय) – सदस्य सचिव
5. सम्बन्धित नगर आयुक्त एवं महाप्रबन्धक, जलकल/अधि0 अधिकारी, नगर पालिका परिषद– सदस्य
6. मुख्य अभियन्ता, ओ0एम0एण्डएम0 सेल, नगरीय निकाय निदेशालय – सदस्य
7. कन्सल्टेंट, ओ0एम0एण्डएम0 सेल, नगरीय निकाय निदेशालय – विशेष आमंत्री

उपरोक्त के अनुक्रम में गाजियाबाद नगर के इन्दिरापुरम क्षेत्र में क्षतिग्रस्त 1800 मि0मी0 व्यास की 100 मी0 लम्बाई में सीवर के रिप्लेसमेन्ट कार्य के पुनरीक्षित प्रस्ताव, आंकलित लागत रू0 353.06 लाख की वित्तीय स्वीकृति प्रदान करने हेतु प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ की अध्यक्षता में गठित समिति की दिनांक .05.2025 को प्रस्तावित बैठक में निम्नानुसार समिति सदस्यों द्वारा प्रतिभाग किया गया :–

1. श्री रमाकान्त पाण्डेय, प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ – अध्यक्ष
2. श्री प्रवीण कुमार लक्षकार, संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ– सदस्य
3. श्री डी0पी0 सिंह, मुख्य अभियन्ता (पी0पी0आर0बी0डी0), उ0प्र0 जल निगम (नगरीय), लखनऊ – सदस्य
4. श्री राजीव कुमार, मुख्य अभियन्ता (वि0/यां0), उ0प्र0 जल निगम (नगरीय), लखनऊ – सदस्य सचिव
5. श्री आर0के0 पंकज, मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद– सदस्य सचिव

उपरोक्त अधिकारियों के अतिरिक्त निम्नलिखित अधिकारियों द्वारा वर्चुवल रूप से प्रतिभाग किया गया है:

1. श्री विक्रमादित्य सिंह मलिक, नगर आयुक्त, गाजियाबाद नगर निगम, गाजियाबाद — सदस्य
2. श्री कमलजीत सिंह, मुख्य अभियन्ता (ओ0एम0एण्डएम0 सेल), नगरीय निकाय निदेशालय, लखनऊ–सदस्य
3. श्री विजय नारायण मौर्य, महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद — सदस्य

सदस्य सचिव द्वारा विषयगत कार्य के सम्बन्ध में अवगत कराया गया कि नगर आयुक्त, गाजियाबाद नगर निगम, गाजियाबाद के कार्यालय पत्रांक 273/न0आ0/22–23 दिनांक 27.07.22 द्वारा गाजियाबाद नगर निगम क्षेत्र में वसुन्धरा जोन के अन्तर्गत श्री दिवाकर कुकरेती, निवासी–प्लाट संख्या–12 अंहिसा खण्ड–2, इन्दिरापुरम, शान्तिगोपाल अस्पताल के पीछे स्थित घरों के नीचे से गुजर कर 48 एम0एल0डी0 एम0पी0एस0 को जा रही 1800 एम0एम0 व्यास की ट्रंक सीवर लाइन के लगभग 100 मीटर लम्बाई में क्षतिग्रस्त सीवर लाइन को बदलने का प्रस्ताव, तकनीकी परीक्षण हेतु पूर्व में प्रेषित किया गया था। उक्त प्रस्ताव को पी0पी0आर0बी0डी0 सेल द्वारा परीक्षणोंपरान्त आंकलित लागत रू0 1.01 करोड़ के अनुरूप मुख्य अभियन्ता (गा0 क्षेत्र) द्वारा तकनीकी स्वीकृति प्रदान की गयी। तत्पश्चात प्रश्नगत प्रस्ताव की वित्तीय स्वीकृति हेतु निर्धारित प्रकिया के क्रम में प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ की अध्यक्षता में दिनांक 15.11.2022 को सम्पन्न बैठक में रू0 1.01 करोड़ की स्वीकृति प्रदान की गयी थी।

उल्लेखनीय है कि प्रमख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ के पत्रांक 1493/368(8)/एम0एल0सी0जी0 –यू0पी0/32 दिनांक 11.12.2019 द्वारा अनुबन्ध के अन्तर्गत Sewage Treatement Plant, it's associated infrastructure (MPS/IPS/SPS etc.) का Supervision and Monitoring, UP Jal Nigam द्वारा तथा Sewer Network of the City का Supervision and Monitoring, Jal Kal Vibhag (Nagar Nigam/ULBs) द्वारा किया जाना निर्धारित किया गया था। तत्क्रम में प्रश्नगत प्रस्तावित कार्यों का नगर आयुक्त नगर निगम, गाजियाबाद के उपरोक्त पत्र दिनांक 27.07.2022 द्वारा प्रेषित प्रस्ताव की प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ की अध्यक्षता गठित समिति द्वारा प्रदान की गयी, वित्तीय स्वीकृति से जलकल, नगर निगम, गाजियाबाद को क्षतिग्रस्त सीवर लाइन के रिप्लेसमेन्ट सम्बन्धी अग्रेतर कार्यवाही हेतु प्रेषित किया गया।

महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद के पत्रांक 732/एस0टी0–जी0एम0/2024–25 दिनांक 19.10.2024 जोकि मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद को सम्बोधित है, के द्वारा पूर्व में स्वीकृत प्रश्नगत प्रस्ताव में सम्मिलित कार्यों को अपिहार्य कारणोंवश कार्यस्थल पर सम्पादित न कराये जाने का उल्लेख करते हुए पुनरीक्षित प्रस्ताव, जिसमें उक्त कार्य को माईक्रोटनलिंग एवं मेन्यूल जैकिंग विधि से कराये जाने के सापेक्ष अनुमानित लागत क्रमशः रू0 5.02 करोड़ (माईक्रोटनलिंग)/रू0 3.48 करोड़ (मेन्यूल जैकिंग), जिसकी स्वीकृति नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा दिनांक 13.06.2024 को पुनः प्रदान कर दी गयी है, संलग्न कर तकनीकी परीक्षण हेतु प्रेषित किया गया। साथ ही यह भी उल्लेख किया कि कार्य की आवश्यकता एवं जनहित को दृष्टिगत रखते हुए वसुन्धरा जोन स्थित इन्दिरापुरम में 1800 एम0एम0 व्यास की क्षतिग्रस्त सीवर ट्रंक पाईप लाईन बदलने के कार्य हेतु फर्म मै0 वी0ए0 टेक वाबाग लि0, गाजियाबाद द्वारा प्रस्तुत उपरोक्त 2 नग प्रपोजलों में से प्रपोजल–2 Manual Jacking के कार्य हेतु आगणन अंकन रू0 348.81 लाख का तकनीकी परीक्षण कराये जाने की अपेक्षा की गयी।

प्रश्नगत कार्य के पूर्व स्वीकृत प्रस्ताव के अनुसार अनुबन्धित फर्म द्वारा कार्य न कराये जाने के कारणों के सम्बन्ध में अधिशासी अभियन्ता, जलकल, नगर निगम, गाजियाबाद द्वारा निम्नानुसार अवगत कराया गया :–

1. प्राक्कलन में प्रस्तावित सीवर लाइन को जिस स्थान पर पुर्नस्थापित किया जाना था, उक्त स्थान पर सीवर लाइन के क्षतिग्रस्त होने के फलस्वरूप सीवेज लीकेज हो रहा था, जिस कारण उक्त स्थल की भूमि दलदल होने पर पाइप लाइन को पुर्नस्थापित किया जाना सम्भव नहीं हो सका।

2. प्रश्नगत स्थान पर सड़क की चौड़ाई कम होने तथा सड़क के दोनों ओर भवनों के निर्मित होने के दृष्टिगत सीवर लाइन के ट्रेन्च लेस विधि से प्रस्तावित किया गया था, परन्तु कार्य प्रारम्भ कराने हेतु ट्रायल पिट की खुदाई करने पर मिटटी कोलैप्स होने लगी जिस कारण निकटवर्ती भवन में दरार आने लगी थी, जिससे भवनों के क्षतिग्रस्त होने की प्रबल सम्भावन परिलक्षित हो रही थी, जिससे जानमाल की हानि होने की सम्भावना थी।

3. उक्त सीवर लाइन में लगभग 70 से 80 एम0एल0डी0 सीवेज प्रवाहित हो रहा है, जिसको निर्माण अवधि तक बाईपास किया जाना उचित प्रतीत नहीं हुआ।

गाजियाबाद नगर निगम द्वारा क्षतिग्रस्त लाइन को Manual Jacking विधि से बदलने के कार्य का आगणन अंकन रू0 348.81 लाख का परीक्षण अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ0प्र0 जल निगम (नगरीय), गाजियाबाद एवं अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), गाजियाबाद द्वारा किया गया। उक्त प्रस्ताव के परीक्षणोंपरान्त फर्म द्वारा प्रेषित पुनरीक्षित प्रस्ताव में प्रस्तावित एम0एस0 पाइप की मोटाई 20 एम0एम0 ली गयी थी, जिसकी वेटिंग, प्रतिष्ठित तकनीकी संस्था से कराने हेतु फर्म को सूचित किया गया। अलीगढ़ मुस्लिम विश्वविद्यालय द्वारा एम0एस0 पाईप की मोटाई 25 एम0एम0 किये जाने हेतु अभिमत दिया गया है। उक्तानुसार तकनीकी दृष्टिकोण से पाईप की मोटाई 20 एम0एम0 के स्थान पर 25 एम0एम0 लिया गया, जिसके फलस्वरूप फर्म द्वारा प्रेषित प्रस्ताव की लागत रू0 348.81 लाख के सापेक्ष लागत रू0 353.06 लाख आंकलित की गयी। उल्लेखनीय है कि प्रस्ताव में सम्मिलित कार्य की दरों में Contractor Profit, Lebour Cess and GST सम्मिलित नहीं है तथा कुल आंकलित लागत में 5 प्रतिशत की कटौती विभागीय दक्षता मद में की गयी है। प्रश्नगत कार्य के पुनरीक्षित प्रस्ताव में सीवर लाइन का एलाइनमेन्ट, स्थलीय आवश्यकताओं के दृष्टिगत पूर्व स्वीकृत प्रस्ताव में प्रस्तावित एलाइनमेन्ट, जिसकी लम्बाई 100 मी0 थी, से भिन्न रखा गया है, जिसके कारण सीवर लाइन की लम्बाई 172 मी0 बिछायी जानी आवश्यक पायी गयी है। उक्त के अतिरिक्त पूर्व स्वीकृत प्रस्ताव में 1800 मि0मी0 व्यास के आर0सी0सी0 पाइप की आपूर्ति एवं बिछाया जाना प्रस्तावित था। पुनरीक्षित प्रस्ताव में आर0सी0सी0 पाइप के स्थान पर 1800 एम0एम0 व्यास के एम0एस0 पाइप का प्राविधान निम्न कारणोंवश किया गया है :–

- आर0सी0सी0 पाईप के वजन एवं वॉल थिकनेस एम0एस0 पाइप के वजन एवं वॉल थीकनेस से ज्यादा होने के फलस्वरूप आर0सी0सी0 पाईप से पुशिंग करने में मात्र 20 से 30 मी0 की दूरी पर पिट लगाने की आवश्यकता होती है जबकि एम0एस0 पाइप के प्रयोग से एक पिट से दोनों तरफ 50 मी0 तक की पुशिंग की जा सकती है।
- आर0सी0सी0 पाइप से पुशिंग करने में अधिक समय लगने एवं समस्याओं का सामना करना पड़ रहा था, जिस कारण कार्य को कम समय एवं सरलता से पूर्ण करने हेतु आर0सी0सी0 पाईप के स्थान पर एम0एस0 पाईप की आपूर्ति एवं बिछाया जाना प्रस्तावित किया गया है।

उक्त प्रस्ताव अनुमानित लागत रू0 353.06 लाख मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद के पत्रांक 224/वन सिटी वन आपरेटर दिनांक 11.02.2025 द्वारा मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ को मुख्य अभियन्ता (पी0पी0आर0बी0डी0), उ0प्र0 जल निगम (नगरीय), लखनऊ से परीक्षण कराने हेतु प्रेषित किया गया।

प्रस्ताव में प्रस्तावित कार्य निम्नानुसार हैः–

Sl. No.	Description of work	Quantities	Amount (Rs.)
1	2	3	4
1	Replacement of 1800 MM Dia Trunk Sewer Line & Appurtenent works.	172 m	371.64
	Total		371.64
	Less @ 5% Due to Efficiency		18.58
	Total Cost of Civil works		**353.06**
		Say Rs.	**353.06 Lacs**

उपरोक्त तालिका में दर्शाये गये कार्यों का संक्षिप्त विवरण एवं औचित्य निम्नानुसार है–

"चन्दन नगर, बृज विहार, शालीमार गार्डन, सूर्यनगर, शहीदनगर, जनकपुरी, राजेन्द्र नगर इत्यादि क्षेत्रों का सीवेज जे–प्वाइंट, बृज विहार, चन्दन नगर एस0पी0एस0 के माध्यम से सीवेज को मुख्य ट्रंक लाइन के माध्यम से 48 एम0एल0डी0 एम0पी0एस0 इन्दिरापुरम में निस्तारित कर 56 एम0एल0डी0 एस0टी0पी0 इन्दिरापुरम में शोधित किया जाता है। वर्तमान में उक्त ट्रंक सीवर लाइन 1800 एम0एम0 व्यास इन्दिरापुरम में एम0पी0एस0 के समीप क्षतिग्रस्त हो गयी है, जिस कारण आस–पास के घरों की गिरने की सम्भावना बनी हुई है, जिसके परिमणाम स्वरूप जान–माल की हानि होने की प्रबल सम्भावना है। उक्त समस्या के निराकरण हेतु प्राक्कलन में प्रस्तावित कार्यों को कराया जाना अत्यन्त आव यक है।"

अधीक्षण अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ के पत्रांक 360/नागर–2/033–वन सिटी वन ऑपरेटर–सामान्य दिनांक 25.02.2025 द्वारा प्रस्ताव को मुख्य अभियन्ता (पी0पी0आर0बी0डी0), उ0प्र0 जल निगम, लखनऊ को प्रेषित किया गया है। जिस पर मुख्य अभियन्ता (पी0पी0आर0बी0डी0), उ0प्र0 जल निगम, लखनऊ के पत्रांक 176/1009/072–0001/रा0सै0/पी0पी0आर0बी0डी0/25 दिनांक 05.04.2025 द्वारा अप्रेजल टिप्पणी कर मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद को अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया गया।

मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद के कार्यालय ज्ञाप संख्या 590/प्राक्कलन दिनांक 07.04.2025 द्वारा प्रश्नगत प्रस्ताव की तकनीकी स्वीकृति प्रदान करते हुए प्रकरण वित्तीय स्वीकृति हेतु मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ को प्रेषित किया गया।

समिति द्वारा प्रस्ताव में ली गई दरों के आधार के सम्बन्ध में फील्ड अधिकारियों द्वारा अवगत कराया गया कि जिन मदों की दरें उ0प्र0 जल निगम के एस0ओ0आर0 में प्रचलित है, उन्हें निर्माण कार्यों हेतु वर्ष 2023–24 की स्वीकृत दरों में से कान्ट्रेक्टर प्रोफिट को पृथक कर नयी दर विश्लेषण के आधार पर ली गयी हैं तथा प्रस्ताव में जिन मदों की दरें उ0प्र0 जल निगम के एस0ओ0आर0 में नहीं है, उन दरों को बाजार दरों के आधार पर लिया गया है जिसमें कान्ट्रेक्टर प्रोफिट, जी0एस0टी0 एवं लेबर सेस सम्मिलित नही है। सदस्य सचिव एवं फील्ड अधिकारियों द्वारा प्रस्तुत विवरण के आलोक में समिति द्वारा पुनरीक्षित प्रस्ताव पर प्रशासनिक एवं वित्तीय स्वीकृति निम्न प्रतिबन्धों के साथ प्रदान की गयी।

1. प्रमख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ के उपरोक्त उल्लेखित पत्र दिनांक 11.12.2019 के अनुपालन में प्रश्नगत प्रस्तावित कार्यों को जलकल, गाजियाबाद नगर निगम, गाजियाबाद द्वारा अपने सुपरवीजन में नियमानुसार समस्त नियमों का पालन करते हुये कराया जायें।
2. प्रश्नगत कार्य विशिष्टि प्रकृति का होने, जिसमें गहरी खुदाई, 1800 मि0मी0 व्यास के एम0एस0 पाइप को निर्धारित ग्रेडियेन्ट पर बिछाया जाना, सुरक्षा नियमो का विशेष ध्यान रखने आदि, के दृष्टिगत उक्त कार्य अनुभवी टीम द्वारा सम्पादित कराये जाय।
3. प्रस्तावित कार्यों को निर्धारित समयावधि में पूर्ण किये जाने हेतु जलकल, गाजियाबाद नगर निगम द्वारा नियमित रूप से कार्यों की प्रगति का अनुश्रवण किया जाये।
4. प्रस्तावित कार्यों को तकनीकी रूप से सुराक्षात्मक उपायों के साथ कराये जाने का दायित्व जलकल, गाजियाबाद नगर निगम का होगा।
5. प्राक्कलन में प्रस्तावित कार्य किसी भी अन्य योजना में प्रस्तावित नहीं हो।
6. कार्य प्रत्येक दशा में स्वीकृति धनराशि के अन्दर ही पूर्ण किये जायें।

7. यदि योजना में प्रस्तावित कार्यों से कोई परिवर्तन होता है तो उसकी स्वीकृति सक्षम अधिकारी से प्राप्त कर ही कार्य कराया जाय।
8. योजना के कियान्वयन में विभागीय विशिष्टियों, वित्तीय नियमों एवं आदेशों का अनुपालन सुनिश्चित किये जाये।

(विजय नारायण मौर्य)
सदस्य/ महाप्रबन्धक (जल),
गाजियाबाद नगर निगम, गाजियाबाद।

29.05.25
(आर0के0 पंकज)
सदस्य सचिव/मुख्य अभियन्ता (गा0 क्षेत्र),
उ0प्र0 जल निगम (नगरीय),
गाजियाबाद।

29/5/25
(राजीव कुमार)
सदस्य सचिव/ मुख्य अभियन्ता
(वि0/यां0), उ0प्र0 जल निगम
(नगरीय),
लखनऊ।

(कमलजीत सिंह)
सदस्य/ मुख्य अभियन्ता
(ओ0एम0एण्डएम0 सेल),
नगरीय निकाय निदेशालय, लखनऊ।

(डी0पी0 सिंह)
सदस्य/ मुख्य अभियन्ता
(पी0पी0आर0बी0डी0),
उ0प्र0 जल निगम (नगरीय),
लखनऊ।

(विक्रमादित्य सिंह मलिक)
सदस्य/ नगर आयुक्त, गाजियाबाद
नगर निगम, गाजियाबाद।

(प्रवीण कुमार लक्षकार)
सदस्य/ संयुक्त प्रबन्ध निदेशक
(नागर), उ0प्र0 जल निगम (नगरीय),
लखनऊ।

29.5.25
(रमाकान्त पाण्डेय)
अध्यक्ष/ प्रबन्ध निदेशक,
उ0प्र0 जल निगम (नगरीय),
लखनऊ।

वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत मैसर्स वी0ए0 टेक वाबाग लि0, चैन्नई के साथ गठित अनुबन्ध संख्या 09/SGRCA/2017-18/(OM&M)/Contract Package-8 Ghaziabad Zone के Clause 2.8 of Section II ITB of Contract के अन्तर्गत Major Replacement Fund से कराये जाने वाले कार्यों की तकनीकी एवं वित्तीय स्वीकृति प्रदान किये जाने विषयक अपर मुख्य सचिव महोदय, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ की अध्यक्षता में दिनांक 16.08.2021 को सम्पन्न बैठक के कार्यवृत्त (बिन्दु सं0 12) में निर्दिष्ट मार्गदर्शिका के अनुसार गाजियाबाद नगर के इन्दिरापुरम क्षेत्र में क्षतिग्रस्त 1800 मि0मी0 व्यास की 100 मी0 लम्बाई में सीवर के रिप्लेसमेन्ट कार्य के पुनरीक्षित प्रस्ताव, आंकलित लागत रू0 353.06 लाख की वित्तीय स्वीकृति प्रदान करने हेतु प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ की अध्यक्षता में गठित समिति की दिनांक 20.05.2025 को प्रस्तावित बैठक हेतु एजेण्डा नोट।

सदस्य सचिव द्वारा अवगत कराया गया कि गाजियाबाद स्थित एस0टी0पी0 के दीर्घकालिक संचालन एवं रखरखाव हेतु वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत मैसर्स वी0ए0टेक वाबाग लि0, चैन्नई के साथ अनुबन्ध संख्या 09/SGRCA/2017-18(OM&M) Contract Package-8, Zone Ghaziabad का गठन किया गया था। अनुबन्ध के क्लॉज Section-II के Instructions to Bidders (ITB) के बिन्दु संख्या–2.8 के अनुसार मेजर रिप्लेसमेन्ट फण्ड के कार्यों हेतु निम्नानुसार प्राविधान है :–

- **Pursuant to the Agreement, the Contractor shall fund the Major Replacement Fund to be used for the System, exclusive of the Collection System, and shall fund the Collection System Replacement Fund. The Contractor shall be responsible for the work to perform Major Replacements for the System and for Collection System repair and replacement. The Employer shall be responsible for the Major Replacement and Collection System costs in excess of the Major Replacement Fund (subject to annual increase at 5% on Cumulative Basis) and Collection System Replacement Fund (subject to annual increase at 5% on Cumulative Basis), respectively.**
- अनुबन्ध में मेजर रिप्लेसमेन्ट फण्ड के अन्तर्गत एस0टी0पी0 सम्बन्धी कार्यों हेतु धनराशि रू0 2.00 करोड़ (With 5% escalation) तथा सीवर नेटवर्क सम्बन्धी कार्यों के लिए धनराशि रू0 5.00 करोड़ सीवर नेटवर्क (With 5% escalation) का प्राविधान है।
- अनुबन्ध में मेजर रिप्लेसमेन्ट फण्ड कार्यों के 10 वर्षों हेतु धनराशि रू0 880452477.00 (एस0टी0पी0 – धनराशि रू0 251557851.00 व सीवर नेटवर्क – धनराशि रू0 628894627.00) का प्राविधान है। वर्तमान तक धनराशि रू0 404558932.00 एस्क्रो एकाउन्ट में जमा की जा चुकी है।
- उक्त क्लॉज में यह उल्लेखित है कि :– **"Fund realized by the Contractor for Major Replacement of the System of Rs. 2 (Two) crore (subject to annual increase at 5% on Cumulative Basis) and Collection System Replacement of Rs. 5 (Five) crore (subject to annual increase at 5% on Cumulative Basis) will be distributed among the STPs system and Sewer network in City of respective Zone on Pro-rata Basis of particular STP Capacity in respect to Total Capacity of Zone OR as per requirement of STP system and network of city in particular Zone on approval of Employer."**

सदस्य सचिव द्वारा यह भी अवगत कराया गया कि वन सिटी वन ऑपरेटर के अन्तर्गत प्रदेश में स्थापित एस0टी0पी0 एवं तत्सम्बन्धी इन्फ्रास्ट्रक्चर इत्यादि के रखरखाव, संचालन एवं प्रबन्धन कार्य के अनुबन्ध के अन्तर्गत मेजर रिप्लेसमेन्ट फण्ड के सापेक्ष कराये जाने वाले कार्यों की तकनीकी एवं वित्तीय स्वीकृति हेतु अधिकारों का विकेन्द्रीकरण अपर मुख्य सचिव महोदय, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ की अध्यक्षता में दिनांक 16.08.2021 को सम्पन्न बैठक के कार्यवृत्त (पत्रांक 207/2/ओ0एम0एण्डएम0

सेल/2021–22 दिनांक 31.08.2021–**संलग्नक–1**) के बिन्दु सं0 12 में निर्धारित किया गया है। तत्पष्चात मेजर रिप्लेसमेन्ट फण्ड के सीवर नेटवर्क सम्बन्धी कार्यों की तकनीकी स्वीकृति प्रदान किये जाने हेतु अधिकारों का विकेन्द्रीकरण ओ0एम0एण्डएम0 सेल, नगरीय निकाय निदेशालय, लखनऊ के पत्रांक 655/2/ओ0एम0एण्डएम0 सेल/2024–25 दिनांक 29.10.2024 **(संलग्नक–2)** द्वारा निम्नानुसार पुनरीक्षित किया गया :–

अ) तकनीकी स्वीकृति :–

- रू0 40.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधिशासी अभियन्ता द्वारा प्रदान की जाएगी।
- रू0 100.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधीक्षण अभियन्ता द्वारा प्रदान की जाएगी।
- रू0 100.00 लाख से अधिक के उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित क्षेत्रीय मुख्य अभियन्ता द्वारा प्रदान की जाएगी।

प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ की अध्यक्षता में दिनांक 22.06.2022 को सम्पन्न बैठक के कार्यवृत्त (पत्रांक 376/2/ओ0एम0एण्डएम0 सेल/2021–22 दिनांक 28.06.2022–**संलग्नक–3**) के बिन्दु सं0 14 में मेजर रिप्लेसमेन्ट फण्ड के सीवर नेटवर्क सम्बन्धी कार्यों के प्रस्ताव/आंगणनों की वित्तीय स्वीकृति प्रदान किये जाने हेतु अधिकारों का विकेन्द्रीकरण निम्नानुसार पुनरीक्षित किया गया :–

- रू0 50.00 लाख की सीमा तक के प्रस्ताव/आगणन की तकनीकी स्वीकृति उपरोक्तानुसार (अ) में उल्लेखित व्यवस्थानुसार सम्बन्धित द्वारा प्रदान की जायेगी एवं इस पर वित्तीय स्वीकृति प्राप्त करने हेतु प्रकरण नगर आयुक्त, नगर निगम को प्रेशित की जायेगी। नगर पालिका परिषद के प्रकरण में वित्तीय स्वीकृति संबन्धित क्षेत्रीय मुख्य अभियन्ता, उ0प्र0 जल निगम द्वारा प्रदान की जायेगी।
- रू0 50.00 लाख से अधिक के प्रस्ताव/आगणन की तकनीकी स्वीकृति उपरोक्तानुसार (अ) में उल्लेखित व्यवस्थानुसार सम्बन्धित द्वारा प्रदान की जायेगी। तदोपरान्त वित्तीय स्वीकृति प्रबन्ध निदेशक, उ0प्र0 जल निगम/प्रबन्ध निदेशक, उ0प्र0 जल निगम की अध्यक्षता की निम्नलिखित समिति द्वारा प्रदान की जाएगी।

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय)	– अध्यक्ष
2. संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम (नगरीय)	– सदस्य
3. मुख्य अभियन्ता, पी0पी0आर0बी0डी0, सेल उ0प्र0 जल निगम (नगरीय)	–सदस्य
4. क्षेत्रीय मुख्य अभियन्ता/मु0अभि0(वि0/यां), उ0प्र0 जल निगम (नगरीय)	– सदस्य सचिव
5. सम्बन्धित नगर आयुक्त एवं महाप्रबन्धक, जलकल/अधि0 अधिकारी, नगर पालिका परिषद	– सदस्य
6. मुख्य अभियन्ता, ओ0एम0एण्डएम0 सेल, नगरीय निकाय निदेशालय	– सदस्य
7. कन्सल्टेंट, ओ0एम0एण्डएम0 सेल, नगरीय निकाय निदेशालय	– विशेष आमंत्री

सदस्य सचिव द्वारा विषयगत कार्य के सम्बन्ध में अवगत कराया गया कि नगर आयुक्त, गाजियाबाद नगर निगम, गाजियाबाद के कार्यालय पत्रांक 273/न0आ0/22–23 दिनांक 27.07.22 **(संलग्नक–4)** द्वारा गाजियाबाद नगर निगम क्षेत्र में वसुन्धरा जोन के अन्तर्गत श्री दिवाकर कुकरेती, निवासी–प्लाट संख्या–12 अंहिसा खण्ड–2, इन्दिरापुरम, शान्तिगोपाल अस्पताल के पीछे स्थित घरों के नीचे से गुजर कर 48 एम0एल0डी0 एम0पी0एस0 को जा रही 1800 एम0एम0 व्यास की ट्रंक सीवर लाइन के लगभग 100 मीटर लम्बाई में क्षतिग्रस्त सीवर लाइन को बदलने का प्रस्ताव, तकनीकी परीक्षण हेतु पूर्व में प्रेषित किया गया था। उक्त प्रस्ताव को पी0पी0आर0बी0डी0 सेल द्वारा परीक्षणोंपरान्त आंकलित लागत रू0 1.01 करोड़ के अनुरूप मुख्य अभियन्ता (गा0 क्षेत्र) द्वारा तकनीकी स्वीकृति प्रदान की गयी। तत्पष्चात प्रश्नगत प्रस्ताव की वित्तीय स्वीकृति हेतु निर्धारित प्रक्रिया के क्रम में प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ की अध्यक्षता में दिनांक 15.11.2022 को सम्पन्न बैठक **(संलग्नक–5 कार्यवृत्त)** में रू0 1.01 करोड़ की स्वीकृति प्रदान की गयी थी।

उल्लेखनीय है कि प्रमख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ के पत्रांक 1493/368(8)/एम0एल0सी0जी0 –यू0पी0/32 दिनांक 11.12.2019 द्वारा अनुबन्ध के अन्तर्गत Sewage Treatement Plant, it's associated infrastructure (MPS/IPS/SPS etc.) का Supervision and Monitoring, UP Jal Nigam द्वारा तथा

Sewer Network of the City का Supervision and Monitoring, Jal Kal Vibhag (Nagar Nigam/ULBs) द्वारा किया जाना निर्धारित किया गया था। तत्क्रम में प्रश्नगत प्रस्तावित कार्यों का नगर आयुक्त नगर निगम, गाजियाबाद के उपरोक्त पत्र दिनांक 27.07.2022 द्वारा प्रेषित प्रस्ताव की प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ की अध्यक्षता गठित समिति द्वारा प्रदान की गयी, वित्तीय स्वीकृति से जलकल, नगर निगम, गाजियाबाद को क्षतिग्रस्त सीवर लाइन के रिप्लेसमेन्ट सम्बन्धी अग्रेतर कार्यवाही हेतु प्रेषित किया गया।

महाप्रबन्धक (जल), गाजियाबाद नगर निगम, गाजियाबाद के पत्रांक 732/एस0टी0–जी0एम0/2024–25 दिनांक 19.10.2024 **(संलग्नक–6)** जोकि मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद को सम्बोधित है, के द्वारा पूर्व में स्वीकृत प्रश्नगत प्रस्ताव में सम्मिलित कार्यों को अपिहार्य कारणोंवश कार्यस्थल पर सम्पादित न कराये जाने का उल्लेख करते हुए पुनरीक्षित प्रस्ताव, जिसमें उक्त कार्य को माईक्रोटनलिंग एवं मेन्यूल जैकिंग विधि से कराये जाने के सापेक्ष अनुमानित लागत क्रमशः रू0 5.02 करोड़ (माईक्रोटनलिंग)/रू0 3.48 करोड़ (मेन्यूल जैकिंग), जिसकी स्वीकृति नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा दिनांक 13.06.2024 को पुनः प्रदान कर दी गयी है, संलग्न कर तकनीकी परीक्षण हेतु प्रेषित किया गया। साथ ही यह भी उल्लेख किया कि कार्य की आवश्यकता एवं जनहित को दृष्टिगत रखते हुए वसुन्धरा जोन स्थित इन्दिरापुरम में 1800 एम0एम0 व्यास की क्षतिग्रस्त सीवर ट्रंक पाईप लाईन बदलने के कार्य हेतु फर्म मै0 वी0ए0 टेक वाबाग लि0, गाजियाबाद द्वारा प्रस्तुत उपरोक्त 2 नग प्रपोजलों में से प्रपोजल–2 Manual Jacking के कार्य हेतु आगणन अंकन रू0 348.81 लाख का तकनीकी परीक्षण कराये जाने की अपेक्षा की गयी।

प्रश्नगत कार्य के पूर्व स्वीकृत प्रस्ताव के अनुसार अनुबन्धित फर्म द्वारा कार्य न कराये जाने के कारणों के सम्बन्ध में अधिशासी अभियन्ता, जलकल, नगर निगम, गाजियाबाद द्वारा निम्नानुसार अवगत कराया गया :–

1. प्राक्कलन में प्रस्तावित सीवर लाइन को जिस स्थान पर पुर्नस्थापित किया जाना था, उक्त स्थान पर सीवर लाइन के क्षतिग्रस्त होने के फलस्वरूप सीवेज लीकेज हो रहा था, जिस कारण उक्त स्थल की भूमि दलदल होने पर पाइप लाइन को पुर्नस्थापित किया जाना सम्भव नहीं हो सका।
2. प्रश्नगत स्थान पर सड़क की चौड़ाई कम होने तथा सड़क के दोनों ओर भवनों के निर्मित होने के दृष्टिगत सीवर लाइन के ट्रेन्च लेस विधि से प्रस्तावित किया गया था, परन्तु कार्य प्रारम्भ कराने हेतु ट्रायल पिट की खुदाई करने पर मिटटी कोलैप्स होने लगी जिस कारण निकटवर्ती भवन में दरार आने लगी थी, जिससे भवनों के क्षतिग्रस्त होने की प्रबल सम्भावन परिलक्षित हो रही थी, जिससे जानमाल की हानि होने की सम्भावना थी।
3. उक्त सीवर लाइन में लगभग 70 से 80 एम0एल0डी0 सीवेज प्रवाहित हो रहा है, जिसको निर्माण अवधि तक बाईपास किया जाना उचित प्रतीत नहीं हुआ।

गाजियाबाद नगर निगम द्वारा क्षतिग्रस्त लाइन को Manual Jacking विधि से बदलने के कार्य का आगणन अंकन रू0 348.81 लाख का परीक्षण अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ0प्र0 जल निगम (नगरीय), गाजियाबाद एवं अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), गाजियाबाद द्वारा किया गया। उक्त प्रस्ताव के परीक्षणोंपरान्त फर्म द्वारा प्रेषित पुनरीक्षित प्रस्ताव में प्रस्तावित एम0एस0 पाइप की मोटाई 20 एम0एम0 ली गयी थी, जिसकी वेटिंग, प्रतिष्ठित तकनीकी संस्था से कराने हेतु फर्म को सूचित किया गया। अलीगढ़ मुस्लिम विश्वविद्यालय द्वारा एम0एस0 पाईप की मोटाई 25 एम0एम0 किये जाने हेतु अभिमत दिया गया है। उक्तानुसार तकनीकी दृष्टिकोण से पाईप की मोटाई 20 एम0एम0 के स्थान पर 25 एम0एम0 लिया गया, जिसके फलस्वरूप फर्म द्वारा प्रेषित प्रस्ताव की लागत रू0 348.81 लाख के सापेक्ष लागत रू0 353.06 लाख आंकलित की गयी। उल्लेखनीय है कि प्रस्ताव में सम्मिलित कार्य की दरों में Contractor Profit, Lebour Cess and GST सम्मिलित नहीं है तथा कुल आंकलित लागत में 5 प्रतिशत की कटौती विभागीय दक्षता मद में की गयी है। प्रश्नगत कार्य के पुनरीक्षित प्रस्ताव में सीवर लाइन का एलाइनमेन्ट, स्थलीय आवश्यकताओं के दृष्टिगत पूर्व स्वीकृत प्रस्ताव में प्रस्तावित एलाइनमेन्ट, जिसकी लम्बाई 100 मी0 थी, से भिन्न रखा गया है, जिसके कारण सीवर लाइन की लम्बाई 172 मी0 बिछायी जानी आवश्यक पायी गयी है। उक्त के अतिरिक्त पूर्व स्वीकृत प्रस्ताव में 1800 मि0मी0 व्यास के आर0सी0सी0 पाइप की आपूर्ति एवं बिछाया जाना प्रस्तावित था। पुनरीक्षित प्रस्ताव में उपरोक्त बिन्दुवार उल्लेखित स्थालीय तकनीकी परिस्थितियों में ट्रेन्चलेस विधि के माइक्रोटनलिंग प्रणाली में बदलाव करते हुये मैनुअल पुशजेक विधि को अपनायें जाने की बाध्यता प्रतीत हुई। इस विधि हेतु आवश्यक मोटाई के आर0सी0सी0 पाइप एवं आवश्यक मोटाई के एम0एस0

पाइप के भार के आधार पर एवं कार्य स्थल पर कार्य क्षमता एवं कार्य सुविधा के दृष्टिगत आर0सी0सी0 पाइप के स्थान पर 1800 मि0मी0 एम0एस0 पाइप की आपूर्ति एवं बिछाया जाना प्रस्तावित है।

उक्त प्रस्ताव अनुमानित लागत रू0 353.06 लाख मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद के पत्रांक 224/वन सिटी वन आपरेटर दिनांक 11.02.2025 **(संलग्नक–7)** द्वारा मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ को मुख्य अभियन्ता (पी0पी0आर0बी0डी0), उ0प्र0 जल निगम (नगरीय), लखनऊ से परीक्षण कराने हेतु प्रेषित किया गया।

प्रस्ताव में प्रस्तावित कार्य निम्नानुसार है:–

Sl. No.	Description of work	Quantities	Amount (Rs.)
1	2	3	4
1	Replacement of 1800 MM Dia Trunk Sewer Line & Appurtenent works.	172 m	371.64
	Total		371.64
	Less @ 5% Due to Efficiency		18.58
	Total Cost of Civil works		353.06
		Say Rs.	353.06 Lacs

उपरोक्त तालिका में दर्शाये गये कार्यों का संक्षिप्त विवरण एवं औचित्य निम्नानुसार है–

"चन्दन नगर, बृज विहार, शालीमार गार्डन, सूर्यनगर, शहीदनगर, जनकपुरी, राजेन्द्र नगर इत्यादि क्षेत्रों का सीवेज जे–प्वाइंट, बृज विहार, चन्दन नगर एस0पी0एस0 के माध्यम से सीवेज को मुख्य ट्रंक लाइन के माध्यम से 48 एम0एल0डी0 एम0पी0एस0 इन्दिरापुरम में निस्तारित कर 56 एम0एल0डी0 एस0टी0पी0 इन्दिरापुरम में शोधित किया जाता है। वर्तमान में उक्त ट्रंक सीवर लाइन 1800 एम0एम0 व्यास इन्दिरापुरम में एम0पी0एस0 के समीप क्षतिग्रस्त हो गयी है, जिस कारण आस–पास के घरों की गिरने की सम्भावना बनी हुई है, जिसके परिमणाम स्वरूप जान–माल की हानि होने की प्रबल सम्भावना है। उक्त समस्या के निराकरण हेतु प्राक्कलन में प्रस्तावित कार्यों को कराया जाना अत्यन्त आवश्यक है।"

अधीक्षण अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ के पत्रांक 360/नागर–2/033–वन सिटी वन ऑपरेटर–सामान्य दिनांक 25.02.2025 **(संलग्नक–8)** द्वारा प्रस्ताव को मुख्य अभियन्ता (पी0पी0आर0बी0डी0), उ0प्र0 जल निगम, लखनऊ को प्रेषित किया गया है। जिस पर मुख्य अभियन्ता (पी0पी0आर0बी0डी0), उ0प्र0 जल निगम, लखनऊ के पत्रांक 176/1009/072–0001/रा0सै0/पी0पी0आर0बी0डी0/25 दिनांक 05.04.2025 **(संलग्नक–9)** द्वारा अप्रेजल टिप्पणी कर मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद को अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया गया।

मुख्य अभियन्ता (गा0 क्षेत्र), उ0प्र0 जल निगम (नगरीय), गाजियाबाद के कार्यालय ज्ञाप संख्या 590/प्राक्कलन दिनांक 07.04.2025 **(संलग्नक–10)** द्वारा प्रश्नगत प्रस्ताव की तकनीकी स्वीकृति प्रदान करते हुए प्रकरण वित्तीय स्वीकृति हेतु मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ को प्रेषित किया गया।

संलग्नक :– उपरोक्तानुसार

20.05.25 (आर0के0 पंकज) / 20/05/25 (राजीव कुमार)
मुख्य अभियन्ता (गा0 क्षेत्र) /मुख्य अभियन्ता (वि0/या),
उ0प्र0 जल निगम (नगरीय),
गाजियाबाद/लखनऊ
सदस्य सचिव

Annexure 202

VA TECH WABAG LTD

CIN : L45205TN1995PLC030231
"WABAG HOUSE"
No.17, 200 Feet Thoraipakkam-Pallavaram Main Road, Sunnambu Kolathur, Chennai -600 117 .India
Tel : 91-44-61232323 Fax : 91-44-61232324 EMail : wabag@wabag.in Web : www.wabag.com
Regional Offices : Delhi , Kolkata , Pune

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* PO No. to be referred in all your Invoices/Correspondence			
Project No : 10M165 Project Name : O&M of STP/ NW_Ghaziabad_SMCG_UP. Client : State Ganga River Conservation Agency (SGRCA)		Contact Person Phone No E - Mail	Kamal Dev 8288053547 Kamal.Dev@wabag.in

SUPPLIER TAX REGISTRATION ADDRESS	BUYER - WABAG TAX REGISTRATION ADDRESS
Supplier Code : PV5074 (02) JCO GAS PIPE LTD,B-2, MP AKVN, INDUSTRIAL GROWTH,CENTER, BORGAON, CHHINDWARA,BORGAON - 480106,MADHYA PRADESH,INDIA PAN NO : AABCJ6977D GSTIN : 23AABCJ6977D1ZK SER. TAX REG. NO : AABCJ6977DST001 VAT TIN : 23836803671 EXCISE REG. NO : AABCJ6977DXM001 CST TIN : 23836803671	Buyer Code: 61 (Address to appear on Invoice) VA TECH WABAG LIMITED 4th Flr, Plot-A 13A, Graphix Tower,Sector 62, Gautam Buddha Nagar,NOIDA-201301,UTTAR PRADESH,INDIA PAN NO : AABCV0225G GSTIN : 09AABCV0225G1ZN SER. TAX REG. NO : AABCV0225GST001 VAT TIN : 09988823347S EXCISE REG. NO : Not Applicable CST TIN :
Supplier Reference : OFFER REF.:0387 dtd 08-05-25 and discussions had with Wabag Procuremen team. Contact: Mr. Manish - 8287081335 & Mr. Sameer - 9990986843.	Wabag Reference : OBG-PR-46347

Sl No.	Description	Qty	Unit Rate	Amount in (Rs.)
1	Supply of MS PIPES for O&M of STP/ NW_Ghaziabad_SMCG_UP Indirapuarm site.	As Per Annexure II		1,61,50,038.66
		Terms Of Delivery		CARRIAGE PAID TO INCOTERMS 2020
		Basic Total Amount		1,36,86,473.44
		Integrated GST		24,63,565.22
		Total Taxes		24,63,565.22

Drg./Datasheet/Specification reference number :

Inspection By :
VATECH WABAG / CLIENT / CONSULTANT / TPIA

The following Annexures form part of this order :
Annexure I - General Terms and Conditions
Annexure II - Scope, Price and Delivery Schedule
Annexure III - Commercial Terms and Conditions

Consignee/ Delivery Address :
VATECH WABAG LTD.
74 MLD STP UPJN Plant, Shakti Khand 4,
Indirapuram, Ghaziabad, (Near Hotel Royal park),
Pin code-201014
Contact Person ;Mr.Kamal Dev -7303086009

Grand Total (Rounded Off) **1,61,50,039.00**

Amount in Words (Rs.)
One Crore Sixty-One Lacs Fifty Thousand Thirty-Nine and Zero Paise Only.

Document Despatch Address :
(For Accounting and Payment Process)
4th Flr, Plot-A 13A, Graphix Tower,Sector 62, Gautam Buddha Nagar,NOIDA-201301,UTTAR PRADESH,INDIA

For VA Tech Wabag Limited

VA TECH WABAG LIMITED

Authorised Signatory

JCO GAS PIPE LTD. NEW DELHI

Report Id: 10-PJ-002 04-Jun-2025

PURCHASE ORDER : **OBG-PO-39082 dated 04-Jun-2025**

Annexure II - Scope, Price and Delivery schedule
Items to be Supplied :

PO. Ref	Part No/ Description	Uom	PO Qty	Unit Rate	Basic Amt	Tax / Rate		Tax Amt	Total Amt	Dely Date	Rev
1/1	3403020093	RM	172.000	79,572.52	1,36,86,473.44	IGST	18.000	24,63,565.22	1,61,50,038.66	31-Jul-2025	

MS PIPE - description UOM QTY
1 "MS PIPE Internal dia 1800 MM DIA- 25 MM THK , OD of pipe 1850 mm
IS Standard Grade/Class - IS 3589 FE 410 ,IS 2062 E250 BR or equivalent
ISI mark – 25 mm Jindal/ SAIL/TATA MS plate
PU coating)- 406 MICRON (Inside & outside)including appropriate EPoxy priming coat preparation of Steel surface
" MTR 172

for 48 MLD MPS Indirapuram

HSN/SAC Code/Description:
73051111 OTHER TUBES AND PIPES (FOR EXAMPLE, WELDED, RIVETED OR SIMILARLY CLOSED), HAVING CIRCULAR CROSS-SECTIONS, THE EXTERNAL DIAMETER OF WHICH EXCEEDS 406.4 MM, OF IRON OR STEEL - LINE PIPE OF A KIND USED F

Total Group Quantity : **172.00** **Group Total** **1,61,50,038.66**

Item Total : **1,61,50,038.66**

Terms Of Payment : 100% against 120 days usance LC from the date of dispatch for bulk items only.

Milestone Description	Payment Value
100% against 120 days IFC LC from date of receipt of material at site LC opening & discounting charge in supplier account LC will be opened against Manufacturing Clearance.	1,61,50,038.66

Milestone Total : **1,61,50,038.66**

FOR VA TECH WABAG LTD

Authorised Signatory

WABAG

Report Id : 10-PJ-001 Dt. 04-Jun-2025

PURCHASE ORDER **OBG-PO-39082 dated 04-Jun-2025**

Annexure III - Commercial Terms and Conditions

Special Terms & Conditions

1.PO ACCEPTANCE
Supplier shall give clear acceptance of our order within three days of receipt of the same. In case we do not receive your clear order acceptance within this period it will be deemed as accepted by Supplier.

2.SCOPE OF SUPPLY
•As per Annexure II attached herewith.
•Supplier will supply the material as per client specifications (as per discussion with WABAG). No extra claim on account of additional components / items to fulfill the Client.
SAIL/JINDAL/TATA pipe Length 10-12 meter

3.PRICE BASIS:
CPT INCOTERMS 2020 @ O&M of STP/ NW_Ghaziabad_SMCG_UP.
.
The rates indicated in Annexure – II are firm & fixed till the completion of the project for any of our additional requirements. No escalation in rates shall be allowed/entertained.

4.DRAWINGS & DOCUMENTATIONS
You shall submit the following documents within 4 days from the date of PO. You will submit the following documents both in hard copies & soft copies in requisite sets.

a) Quality Assurance Plan/ Inspection & Test plan
b) Any other documents / drawings / catalogues, etc. as may be required for successful completion of the package.

5.PAYMENT TERMS:
100% against 120 days IFC LC from date of receipt of material at site
LC opening & discounting charge in supplier account
LC will be opened against Manufacturing Clearance.

Payment will be made as per milestone description only.

6.MODE OF PAYMENT:
All payments shall be made in Indian Rupees only. All payments shall be made directly to Supplier through LC. Supplier should provide the LC format duly filled along with acknowledgement of PO. Payment shall be processed as per milestone description only.

7. INSPECTION
Vendor shall submit the QAP within 5 days of placement of PO for Client/Consultant approval. Inspection will be carried out by VATECH Wabag/Consultant/Client . Vendor to give us the inspection call in writing at least 4 -7 days in advance along with Material test certificates and satisfactory internal inspection report. However, VA Tech Engineers/Representatives will visit your manufacturing works as and when required for the purpose of stage inspection and expediting, if required.

In the event it is found that materials are not ready despite of your call, all expenditures pertaining to the visit for the Inspection Engineers abortive visit will be debited to your account. Incase if the materials / fabrication is not as per the approved documents, VATECH Wabag/Consultant/Client shall reject the materials and vendor to resupply the materials are as per approved documents without any cost & time implication.

8. STATUS/PROGRESS REPORT
The Supplier/Contractor shall submit Fortnightly report highlighting status of important activities like procurement of raw materials / bought-out items, manufacturing progress / status specifying percentage of completion.

9.TAXES & DUTIES:
Refer GST clause provided at the bottom of this annexure III.
GST @ 18% as applicable is shown in annexure II.
TDS @ 0.1% will be deducted u/s.194Q of IT Act, 1961.

10.ROAD PERMIT / WAYBILL
GST Eway bill in supplier's scope.

11.PACKING & FORWARDING

The prices are inclusive of roadworthy packing to withstand all transit hazards by land.
Sufficient hooks for handling during unloading / loading of equipment / packages shall be provided.

12.FREIGHT
Freight is inclusive upto O&M of STP/ NW_Ghaziabad_SMCG_UP Indirapuaram site. Supplier shall ensure the complete package are duly packed with proper identification duly tagged (details shall be provided by Wabag along with dispatch clearance to the Supplier) for a long period of storage of 2 years.

13.DELIVERY:
All the materials shall be delivered within 6 -10 weeks from the date of receipt of PO, approved QAP & Confirmed LC whichever is later. However, Vendor should support client for the preponment of the delivery considering Project Schedule as per the discussions. Please note Manufacturing should start only after receiving Manufacturing Clearance from Wabag in writing.

14. GUARANTEE / WARRANTY :
Supplier shall warrant that the material shall be new and manufactured as per our technical specification and shall be free from defect in material, workmanship & system performance to perform the desired duty as per the specified requirement. Warranty for the supply / installation will be valid for a period of 24 months from date of supply or 18 months from date of commissioningwhichever earlier.

15. SPARES:
Not Applicable.

16. TRANSIT INSURANCE
Transit Insurance shall be arranged by Client. However you shall FAX / E-Mail the details of dispatch documents to WABAG Chennai office within 24 hours after dispatch of materials.

17.DISPATCH DOCUMENTS
You shall forward us the following documents on completion of each lot of supply:
a)Original signed GST Tax Invoice in triplicate indicating the full value of goods including freight.
b)Packing list showing each item wise goods being dispatched indicating size of packing, unit weight and total weight.
c)Original Consignee copy of LR
d)Delivery challan, packing slip, consignment note
e)Final inspection clearance certificate
f)All test Certificates which were endorsed by VA TECH WABAG during the inspection
g)Signed warranty and guarantee certificate duly stamped & signed in original, if applicable.
h)Dispatch clearance certificate issued by WABAG.
i)All dispatch documents should bear the GST No. of Vatech Wabag Ltd.
j) Copy of Eway bill form part of negotiable document.

Consignee address and dispatch details will be furnished along with dispatch instructions.
You shall dispatch the materials against the dispatch instruction issued by M/s VA Tech Wabag Ltd. in writing. In case the ordered items are dispatched without our dispatch clearance, the same will be returned to you and the expenses incurred towards the same will be debited to your account.

18.CONSEQUENTIAL DAMAGES:
Notwithstanding anything contained herein, neither Party shall be responsible for or liable to the other Party for any loss of profits, loss of opportunities, loss of revenue, loss of good will, loss of reputation, loss of anticipated business or any other such indirect/consequential losses and damages suffered by such Party including without limitation any loss arising due to tort whether such liability is based, or claimed to be based, upon any negligence on the part of the other Party or its employees in connection with the performance of the Subcontract.

19.CONFIDENTIALITY & NON DISCLOSURE:
Neither party shall disclose any confidential information exchanged between the parties or otherwise acquired during the course of the performance of this order to any third party without the prior written consent of the other party. Provided that the WABAG/ Client shall have the right to disclose such confidential information only to the extent necessary and required to be provided to its contractors / sub-contractors for proper performance of this order.

20.CHANGE ORDERS:
Formal Order amendment shall be issued to Supplier by WABAG in case the latter wants any increase in quantity specified by the client which results due to WABAG making any change in the specified items in quantity or make, which results into additional cost beyond specification. Any change in the quantity which is required to be done at the instance of the Supplier within the specification limits shall be to the account of Supplier.

21.LIQUIDATED DAMAGES:
Time is the main essence of this Contract. You must strictly adhere to the time schedule. Any delay in delivery of material/document will be subject to penalty at the rate of 0.5% for first 2 Weeks and 1% therafter sub to maximum of 5%

of undelivered portion of the order value after which WABAG reserves the right to get this order executed by itself or through a third party of WABAG's choice at the risk and cost by the Supplier.

22. STATUTORY VARIATIONS:
Any variation in existing taxes & duties or new levies, if imposed by competent authorities shall be reimbursed by WABAG at actuals against documentary evidence. The statutory variations and change in law shall be applicable for the agreed contract period. Same shall be applicable for both CONTRACTOR manufactured items and bought out items. However, if the contract delivery / period is extended for reasons not attributable to the Purchaser, then the Supplier shall not entitled to any statutory variations.

23. RISK PURCHASE:
The deliverable will be monitored based on Schedule of Supplier with milestone events. In the event of failure (maximum two times) to execute our order exactly as per milestones and/or the delivery schedule stipulated, WABAG shall issue the notice period of 30 days for setting the things right and for arriving at the mutually acceptable solution. This will be communicated to the Supplier in letter head signed by WABAG. Still delay incurred, we reserve the right to cancel the order in part or in full subject to Force Majeure clause and procure such cancelled item/items from alternative sources at the risk & cost of Supplier/Contractor.

24.FORCE MAJEURE:
The following causes which substantially affect the stipulated delivery of the equipment/material against our order shall only be considered as Force Majeure condition.

"Natural phenomena including floods, earthquakes, epidemic, devastating fire, war declared / undeclared or war like situation"

To establish the delay occurred due to the above reasons the Supplier/Contractor shall inform us in writing by registered post within 7 days from the date of such occurrence with necessary documentary proof.

However, the Supplier shall make their best endeavour to complete their scope of work without any delay during the existence of Force Majeure period.

If the Force Majeure Period extends for a period of more than 30 days, then the Purchaser reserves the right to terminate this Order and get the Order executed / completed by itself or through any other third party of it's choice.

25.ARBITRATION & DISPUTES:
This agreement shall be governed by Indian Law. Any dispute whatsoever under the contract shall be referred to an arbitral panel of 3 arbitrators out of which 2 arbitrators, each holding a responsible position in a firm or company which is a member of the Chamber of Commerce and Industry, one to be by each party to the dispute. Before proceeding with the arbitration the nominated arbitrators by each party shall nominate an umpire qualified as above mentioned and in the event of their inability to agree on an umpire, they shall request the then President of the Chamber of Commerce and Industry to appoint an umpire. The arbitration shall be held in accordance with the provisions of the Arbitration and Conciliation Act, 1996 and/or any existing statutory modifications thereof. The venue of Arbitration shall be Chennai and language of Arbitration shall be English. The arbitral award shall be final and binding on both the Parties.

26.LIMITATION OF LIABILITY:
Notwithstanding anything contained herein the Contract, the Supplier's aggregate liability for all matters under this Contract shall not exceed 100% of the Contract price, however, such limitation shall not apply to losses / expenses incurred by the Purchaser due to any Patent claims, consequences resulting due to any negligence and / or wilful misconduct by the Supplier and / or its personnel.

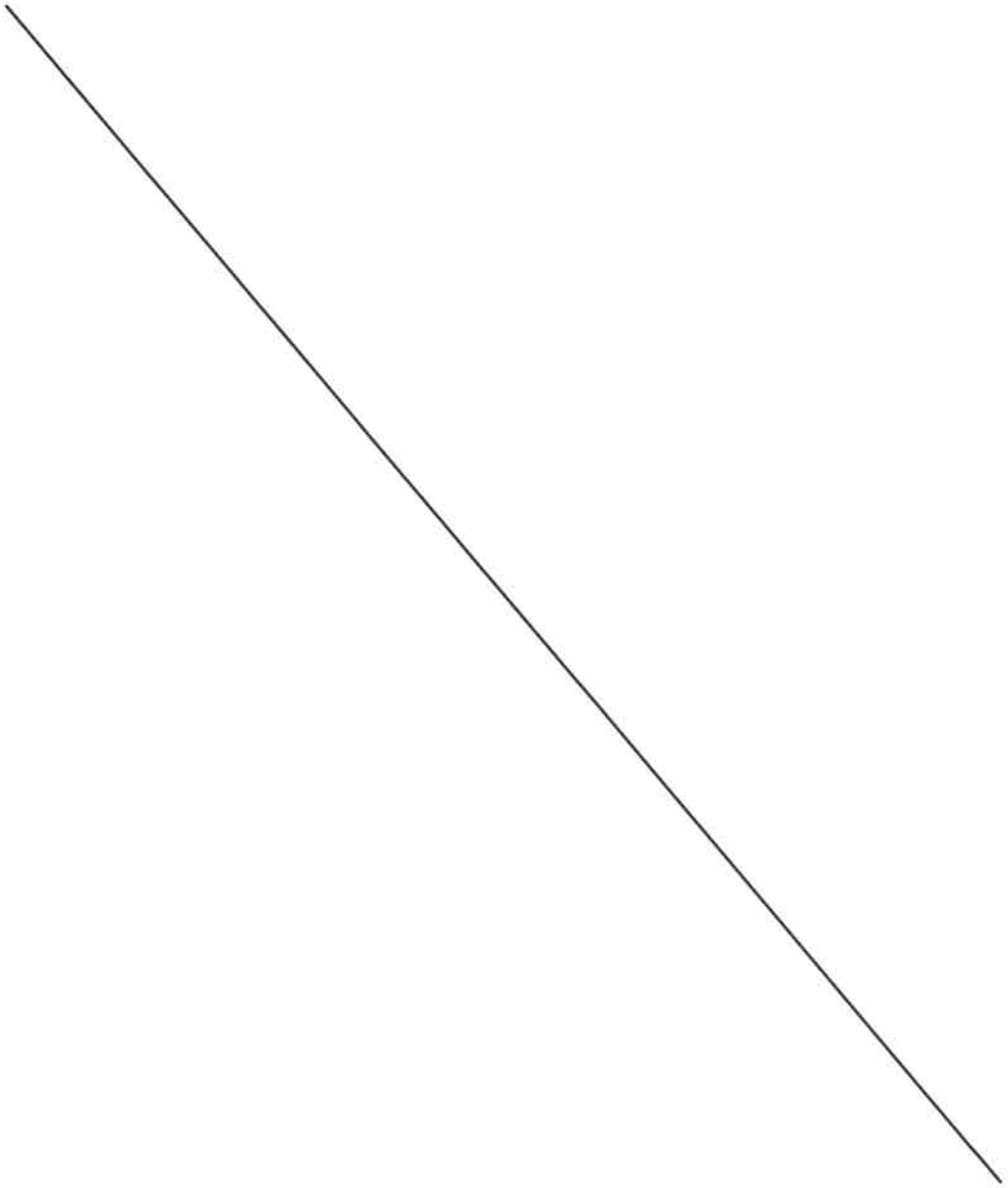
27.TERMINATION:
Wabag may terminate this Order at any point of time by giving a 15 days written notice to the Supplier, without assigning any reason.
In case of termination of the Order by the Purchaser due to default of the Supplier, Wabag shall be at liberty to have the job or material purchased from any other source and to get the same delivered in the same delivery schedule. The Supplier shall be liable and responsible for all such extra cost, which may be incurred by the Purchaser in this regard.

28.GENERAL CONDITIONS
•The Purchase is subject to approval of your make/name from our Client / Consultant based on credentials submitted by you.
•All materials supplied shall be free from radioactive contamination.
•Contact details at factory for order execution shall be mentioned. Please mention your Factory Address.

29.Health, Safety and Environment:
The Supplier shall guarantee that the services will be performed in a professional and competent manner, in agreement to the Purchaser's Quality, Health, Safety and Environment Policies. The Supplier/Contractor shall ensure compliance to all applicable National/ International/ Local laws or regulations. This shall include but not be limited to the Labor, Health

Safety and Environment statutory requirements. If the supply is in violation to any Safety, Health or environmental laws or requirement, the supplier must notify the Purchaser, to prevent risk, damage or loss. The supplier shall communicate procedures for the end of life treatment for all supplies made. Relevant documents evidencing compliance are to be furnished, failing which the Purchaser shall have the right to deduct such amounts from the Supplier/Contractor, as may be reasonably required for compliance.

30. DELIVERY ADDRESSS
VATECH WABAG LTD.
74 MLD STP UPJN Plant, Shakti Khand 4,
Indirapuram, Ghaziabad, (Near Hotel Royal park),
Pin code-201014
Contact Person ;Mr.Kamal Dev -7303086009



PURCHASE ORDER **OBG-PO-39082 dated 04-Jun-2025**

GST Clause:

a. Under Goods and Services Tax regime, input credits will be available based on matching concept between WABAG and Supplier. Supplier hereby agrees that all payments due to Supplier by WABAG shall be linked to proper discharge of tax liability by the Supplier within statutory time periods. In the event of any failure, non-compliance by Supplier and credit not made available to WABAG due to any reasons attributable to the Supplier, WABAG shall not release payment and payment shall be kept on hold till such discrepancy is resolved by Supplier. In addition to above, Supplier shall be eligible for receipt of invoice value in accordance with agreed terms only after appropriate GST is credited to the Government account and appropriate compliances have been complied. In case of any disputes due to non-matching of GST credit, same shall be resolved by Supplier immediately, failing which we shall not remit the invoice amount.
Notification No. 82/2020- Central Tax, dated 10.11.2020, has introduced the CGST (THIRTEENTH AMENDMENT) RULES, 2020, making amendments in Rule 61 and Form GSTR-1; Substitution of Rules 59, 60 and 61; Insertion of Rule 61A & FORM GSTR - 2B, and thereby introducing GSTR 2B w.e.f. 1.1.2021. In accordance to the above notification the Input Tax Credit (ITC) should reflect in our GSTR2B failing which we will hold the amount to the extent of 20% of your invoice value.

b. Advance payment made before invoices towards services (not applicable to goods) are raised, would attract GST. Therefore, in case of receipt of advance, the supplier of services undertakes to raise the necessary statutory document evidencing the levy of taxes. Further the supplier undertakes to correlate such document when invoice is raised for the supply of services and adjust the GST paid on advance.

c. Any amount paid to the supplier shall be first attributable to the tax (GST) charged in the invoice and the balance shall be considered towards the 'value' of supply of goods/ services

Penal Clause:
In case any credit, refund or other benefit is denied or delayed to WABAG due to any non-compliance by the Supplier, including but not limited to failure to upload details of supply on GSTN portal, failure to pay GST to the Government; or non-furnishing or furnishing of incorrect or incomplete documents/ details/ information, WABAG holds the right to deduct amount of loss incurred by WABAG (including but not limited to tax loss, interest and penalty) from any payments due to the Supplier. In a situation where there is no payment due by WABAG to the Supplier, the Supplier would reimburse WABAG any loss incurred by WABAG.

Declaration/ Self Certificate:
Any taxes which have been collected/withheld by the Supplier on behalf of WABAG have been duly paid/ will be paid to the Government account within the due dates specified under the GST Law and appropriately disclosed in the GST Monthly returns.

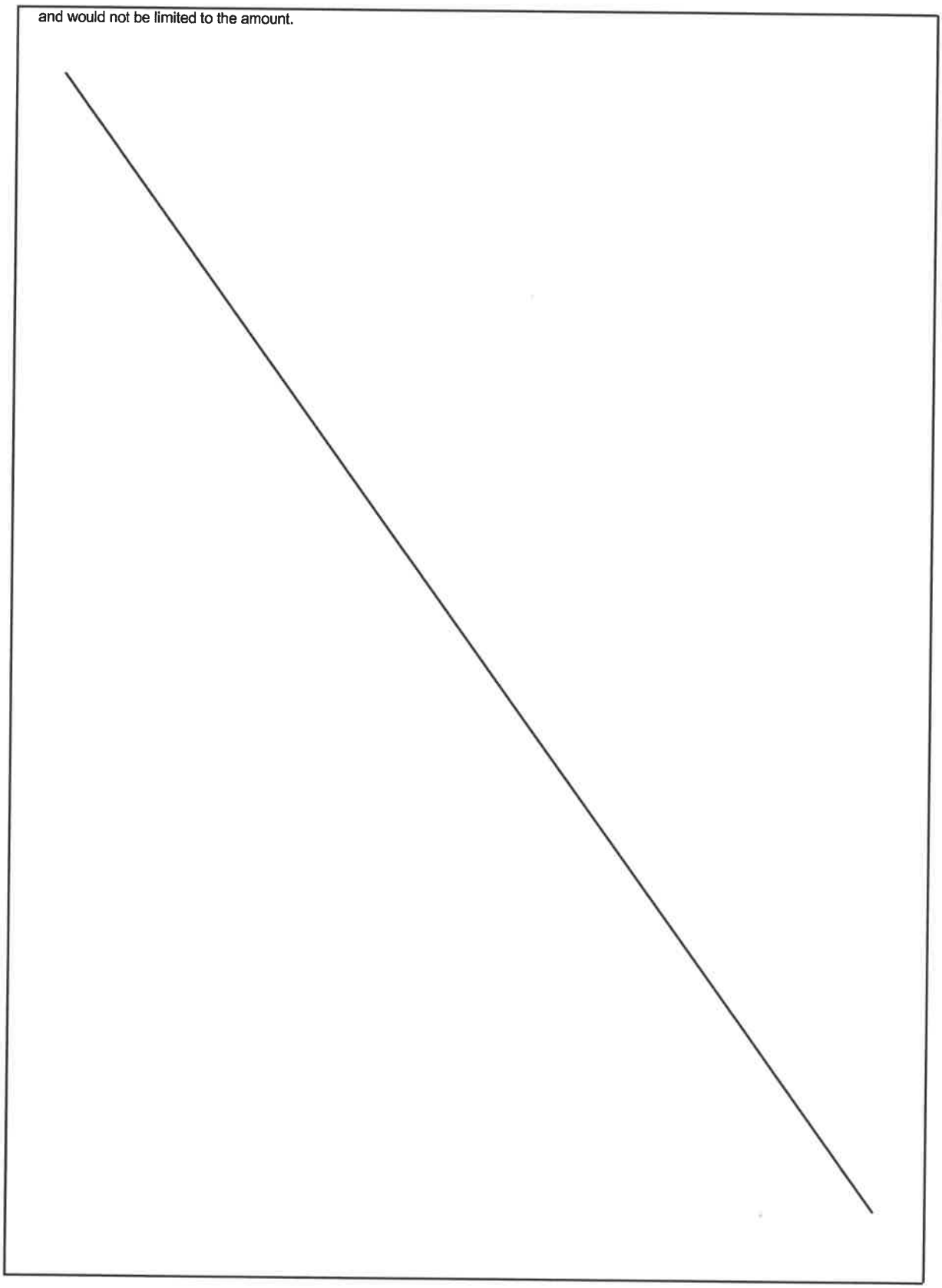
Issue invoices/ Debit notes (DN)/ Credit Notes (CN):
The Supplier should issue invoices, DN, CN on or before the time limit prescribed and adjustment to invoices / ON / CN shall be made before September of next Financial Year or the date of furnishing relevant annual return whichever is earlier.

Others:
Where the supply of goods/services are liable to GST under reverse charge mechanism, then the Supplier should clearly mention the category under which it has been registered and also that "the liability of payment of GST is on the Recipient of Service". This information also needs to be captured on the face of the invoice.
The PO/ SO shall be void, if at any point of time you are found be to a black listed dealer as per GSTN rating system and further no payment shall be entertained.
e-Invoicing compliance clause:
E-Invoicing means invoicing as required by CGST Rules, 2017 (as amended) and would include all notifications / circulars / press releases etc. issued in this regard.

The (Vendor) shall be solely responsible to identify whether the requirements of E-invoicing apply to them.
The (Vendor) is responsible to communicate whether they are required to comply with E-invoicing prior to raising the first invoice issued against this Purchase order / Work Order on or after 1.10.2020. A declaration that the E-invoicing is not applicable needs to be incorporated in all the Invoices to VA Tech Wabag Ltd if the mandate of GOI does not apply to the Vendor.
The (Vendor) is required to stay up to date on the changes applicable to E-invoicing to ensure that he does not presume he is not under E-invoicing by virtue of the fact that he was not covered at an earlier point in time.
If the (Vendor) is required to comply with E-invoicing, he takes absolute responsibility in ensuring that all invoices issued to the (recipient) is in compliance with the said requirements.
If (Recipient) is of the opinion that the (Vendor) is required to comply with E-invoicing but has failed to do so, it shall be the responsibility of the (Vendor) to provide sufficient information to satisfy the (Recipient) regarding the non-applicability of E-invoicing as much as reasonably possible.
The payment for services for supply of goods or services or both would be amended as following:

(a) If the (Vendor) has failed to fulfil the responsibility under this agreement, the (Recipient) holds the right to withhold the payment of an amount equal to the 20% value of the invoices for which the Vendor has been non-compliant.
(b) The amount identified in (b) may be adjusted from any amount due to the Vendor under the pre-existing agreement

and would not be limited to the amount.



Quotation-2025_0387-VA TECH WABAG Limited

JCO	JCO GAS PIPE LTD.	Format No.	JCO/SP/MRKTG/S/F/03
	MARKETING DIVISION, NEW DELHI, INDIA	Revision No.	0
	QUOTATION FOR SUPPLY OF SPIRAL SAW PIPES		

Quotation No.	2025-0387	Name of the Client	VA TECH WABAG Limited
Date of Quotation	01/06/25	Address	"WABAG HOUSE" No. 17, 200 Feet Radial Road, S.Kolathur (near Kamakshi Hospital) Chennai 600 117 India

S.No.	OD in mm	WT in mm	Qty in MTR	Qty in MT	Basic Rate Per MTR in INR	Freight Per MTR in INR	GST Per MTR on (Basic + Freight) in INR	FOR Price Per MTR (Including Basic + Freight + GST) in INR	Total FOR Price in INR
1	1850	25	172	-	77339.89	7756.87	15317.42	100414.18	17271239.58
								Total Package Price in INR	17271240

Note: Mention our quotation no. in PO , Each document & any other correspondence.

Commercial Terms & Conditions

1	Price Escalation Clause	The Rates Quoted are as per the current price of the Raw Material (HR COIL) as on date & Price Escalation Clause is applicable.
2	Payment Terms	30 % advance and balance before dispatch.
3	Tax Collection at Source (TCS)	As per government law/policy w.e.f. 1st October 2020 TCS @ 0.075% of the total invoice value will be charged extra on the above quotation/ amount. This amount is not included in the quotation at this moment. Also w.e.f. 1st April 2021 the TCS will be charged @ 0.1% .
4	Interest on Delayed Payment	Interest will be charged @ 24% P.A. if the payment is not received within 7 days from the date of invoice.
5	Delivery	8-12 weeks from the date of PO, approved QAP & Confirmed LC whichever is later.
6	Third Party Inspection and its charges	All TPI Expenses including Boarding/ Lodging & Fooding in Buyer's account.
7	Price Validity	7 days , Price Escalation Clause is applicable. This offer is subject to the formal order acceptance issued by JCOGPL.
8	Manufacturing of the Pipes	Pipes will be manufactured as per approved QAP only at our plant located in Chhindwara, MP

Technical Terms & Conditions

1	The pipes to be supplied as per	IS 3589 - Fe410 from material Grade of IS 2062 Grade E 250 BR or Equivalent							
2	Tolerances on Wall Thickness	Wall Thickness , weight and Outer Diameter Tolerance as per IS:3589:2001							
3	HR Coil Grade to be used	IS 2062 Grade E 250 BR or Equivalent							
4	Other Details	Pipe Length	10 - 12.5 Mtrs	Spider	No	Beveled End Protector	No		
5	Nesting Possible Or Not	No							
6	Delivery Location	GHAZIABAD							
7	HR Coil Manufacturer	UVSL/JSW/JSPL/TATA/BHUSHAN/SAIL/ESSAR							
8	Internal Coating	PU Coating 406 Micron.							
9	External Coating	PU Coating 406 Micron.							
10	Qty. Tolerance	+ / - 1 length of each size							
11	Non Destructive Testing	Not applicable as 100% Hydro Test on each pipe as per latest IS 3589 Specifications.							

Note 1.:	JCO Gas Pipe Ltd & its Promoters & Directors are not liable to accept any offer which is not sent in the Prescribed format of the Company.
Note 2.:	Any financial instruments of YES BANK or CO-OPERATIVE BANK is not granted by our bank, so can not be accepted.

Prepared By :-	Checked By :-	Approved By :-
Sameer Laiq	Manish Kumar	Manish Kumar

HANUMAN PIPE SYNDICATE

(Manufacturers of MS Pipes and Specials with all kinds of coating)

Plot no 4,5 ,Vill. Chikambarpur
Khasra no 131/2, Sahibabad ,
Ghaziabad, UP.
9910037969, 0120-4540590.

Quotation

Ramesh Kumar Singh
VA TECH WABAG LIMITED
9971935777

Date:- 02/06/2025

S No.	Description	Thickness	Rate/mtr
1.	**MS Pipe 1800MM**	25	73,800
	(IS:3589 Fe410)		

Term & Conditions:

- Including PU coating both side(400Micron).
- Including Freight and forwarding F.O.R indirapuram GZB.
- Make by MS sheet Jindal/Tata/Sail.
- Excluding GST 18%
- Delivery of pipe- 8 to 12 weeks from date of purchase order
- **Payment 50% at the time of order & balance 50% before delivery.**
- Bank Details:- HDFC Bank Rajender Nagar Ghaziabad
  A/C No. 50200026557020
  IFSC CODE:- HDFC0001266

Thanking you, assuring of our best attention and co-operation at all times.

Regards,

HANUMAN PIPE SYNDICATE

Ref: WCL/VTWL/GHAZIABAD/25-26/00

02/June/2025

To,
M/s. VA TECH WABAG LIMITED
Chennai, Tamil Nadu.

Kind Attention – Mr. Sathiyamoorthy

Sub: Offer for Manufacture & Supply of MS Coated Pipes for – Ghaziabad Project.

Dear Sir,

This has reference to your mail received on 01 June 2025 , we are pleased to submit our most competitive budgetary budgetary offer for your consideration.

SCOPE OF SUPPLY	:	Spirally Welded SAWH as per IS 3589 Grade Fe 410 Bevel end, in random Length of 10 –12.5 Mtrs to be supplied in **External PU with 625 Microns and Internal PU 500 Microns Coating condition.**
SIZE / PRICE	:	As per Price Schedule attached as **Annexure-1.** We have offered our prices on FOR basis to one location (Ghaziabad).
GST	:	**GST is inclusive** on offered price. The Prevailing rate of GST is @18%. Any Statutory Changes in duties and taxes at the time of dispatches will be to your account. Changes in the Taxes and Duties structure shall be as applicable at the time of actual dispatch of goods as stipulated in the GST Act and Provisions as per implementation of GST". TCS of 0.1% will be charge extra and not included in this offer (If Applicable).
FREIGHT	:	Freight shall be included in our Price Schedule. However you can arrange your own transport for lifting the pipes.

Welspun CORP

Ref: WCL/VTWL/GHAZIABAD/25-26/00

INSPECTION :

1. We shall provide our own Mill Test Certificate along with the supply. We agree to Inspection by TPI, duly authorized by the Buyer / owner at our works. We will provide the necessary inspection and testing facilities free of cost. However the Inspection fees, if any, payable to TPI, shall be borne & paid directly by the Buyer.
2. The inspection done at our works before dispatch shall be final.

OTHER TAXES & DUTIES : Imposition of any service tax on activities viz. transportation, manufacturing on Job work, octroi, entry tax, Inspection etc. as may be levied, shall be charged extra at actual.

DELIVERY : The Delivery shall be mutually agreed at the time of order finalization from the date of receipt of Technically and commercially acceptable Purchase Order / Letter of Credit / Project Authority Certificate (if applicable) / ED Exemption Certificate from the Collector (if applicable) whichever is later. **However, we shall aim to start supply of pipes by End of July -2025**.

If the Purchase Order/Letter of Credit is received beyond the Validity of our offer, the rates quoted shall be subject to revision (if any.) If the Letter of Credit/Project Authority Certificate/ ED Exemption Certificate from the Collector (if applicable) are not received within 7 days from the date of acceptance of order, then the delivery shall be subject to the Mills Production Slot availability.

INSURANCE : Insurance shall be arranged and borne by us. Necessary Particulars will be faxed on request before dispatch

QTY VARIATION :

1. Any Change/Variation in the ordered quantity / Wall Thk. to a max of +/- 5% shall be discussed & confirmed by us within max 15 Days after release of the PO, but before opening of the L/C on us. In case of any changes in W.T. etc. the prices shall be resubmitted afresh.
2. A Delivery Quantity tolerance of ± one random length shall be allowed for each item in order to complete the order.

Except as provided hereinabove, any Change / Variation or instructions by you shall be binding upon us only if mutually agreed upon in writing.

Welspun House, 5th Floor, Kamala City, Senapati Bapat Marg, Lower Parel (W), Mumbai 400013. India
T: +91 22 6613 6000 / 2490 8000 | F: +91 22 2490 8020
E-mail: companysecretary_wcl@welspun.com | Website: www.welspuncorp.com

Registered Address: Welspun City, Village Versamedi, Taluka Anjar, District Kutch, Gujarat 370110. India
T: +91 28 3666 2222 | F: +91 28 2836 9060

Corporate Identity Number: L27100GJ1995PLC025609

Ref: WCL/VTWL/GHAZIABAD/25-26/00

PART ORDER	:	Subject to our confirmation.
WARRANTY	:	We shall warranty our material against any manufacturing defects or faulty workmanship for a period of 18 months from the date of dispatch or 12 months from the date of commissioning whichever is earlier. Any claim for weight shortage / visual defects shall be submitted within 30 days of delivery. Further, we shall not be liable for any seeking and finding cost or indirect, incidental, consequential cost or damages.
PAYMENT TERMS	:	**100 % Advance along with Purchase order**
VALIDITY	:	This offer is being submitted by **Welspun Corp Limited** (**"Welspun"** or **"Seller"**). The Proposal is **valid till** 11 July , 2025 for your acceptance (**"Proposal Validity Period"**). Thereafter, we will be required to revalidate the prices and terms. Hence, please convey your acceptance of this Offer under signature of your authorized signatory at your earliest, within the Offer Validity Period. Upon acceptance of our Offer at your end within the Offer Validity Period, a contract (**"Contract"** or **"Purchase Order"**) shall be executed between us (based on the terms contained herein), within 21 (twenty one) days of your acceptance. The Contract shall be signed by any of the group companies of Welspun viz. Welspun Corp Limited, Welspun Tradings Limited or any other company of Welspun Group.
Transfer of Title and Risk		Title / Ownership of the goods passes to buyer only when we receives full payment of the goods shipped under this contract. Notwithstanding, such retention of title, risk of loss shall pass from us to buyer upon delivery in accordance with the Inco terms 2010 and amendments there upon.
Entire Agreement / Amendment		The terms of this offer letter shall supersede and override all other warranties including your standard terms. In the event of any discrepancy, inconsistency or ambiguity, to the terms of this Offer letter and any other documents, the terms of this Offer Letter shall prevail. No course of dealing between the parties, or term or condition in any confirmation, statement, Purchase Order or invoice, that modifies, adds to or varies the terms and conditions of this Offer letter, shall be binding on or have any force and effect between the parties.

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No amendment to the Offer letter shall be valid unless set down in writing and has been duly signed by us and Buyer.

Suspension

Except caused due to force majeure event, Suspension of contract is not valid without mutual agreement of both parties. In case of unilateral suspension by you, cancellation charges as provided hereunder shall be paid by you forthwith.

Cancellation

In case of cancellation of the contract, you shall :-

(a) Pay us the remaining unpaid balance of the contract price upto the percentage of the goods completed by the us prior to the date of cancellation and

(b) Reimburse us for all costs, reasonable and irrevocably, incurred and paid or committed in respect to the parts of the goods not completed on such cancellation, including the cost of cancelling any outstanding order and all committed costs that cannot be cancelled, provided that we has used best endeavors to mitigate any such cancellation costs.

Force Majeure

Except for obligations to pay money, if either party is delayed in performance of this contract by an event of force majeure, the affected party shall not be responsible for such delay, if it provides the other party with written notice elaborating reasonable details concerning the force majeure event, as soon as practically possible, and takes all steps to mitigate the adverse impact of this event to minimize any delay. The time for completion and delivery, and all dates for determining delay damages, shall be extended for the period in which the force majeure event is effective. "force majeure" shall include acts of god, war or acts of the public enemy, terrorist act or terrorism, declaration of war, political unrest, riots, civil commotion, strike or other labor trouble, fire, explosion, flood, severe weather, torment or other natural events resulting in severe damage to facilities, marine casualty including sinking, capsizing or grounding of marine transport, rail accidents or derailments, government actions and regulations, shortage of or unavailable raw material or supplies, damage to or destruction of all or part of the manufacturing facility, or other causes beyond the reasonable control of the party affected. "Piracy" to be consider

Welspun CORP

Ref: WCL/VTWL/GHAZIABAD/25-26/00

as force majeure and consequential losses would not be on shipper's account.

Limitation of Liability

Notwithstanding anything contrary contained herein we shall never be liable for any loss of processing expenses, loss of production, loss of revenue and / or any other indirect, special incidental, consequential, punitive or exemplary damages of any kind including but not limited to loss of use business profits or damages directly or indirectly sustained by you or by any other third party whatsoever. Our liability on any claim arising out of or related to this offer will in any event be limited to 10% of the invoice value of the materials.

Governing Laws

This Contract shall be governed by and interpreted in accordance with the substantive laws of India and subject to exclusive jurisdiction of court in Mumbai, excluding any choice of law rules which would refer the matter to the laws of another jurisdiction.

Arbitration

Any claim, dispute or differences concerning the validity and interpretation, implementation or alleged breach of any provision of this Contract shall be resolved through mutual discussion between the parties hereto, failing which the same shall be referred to and finally resolved by arbitration to be conducted in accordance with the provisions of the Indian Arbitration and Conciliation Act, 1996, as amended. The arbitration panel shall consist of a sole arbitrator to be appointed by mutual agreement of the disputing parties, and failing such agreement, in accordance with the Indian Arbitration and Conciliation Act, 1996, as amended. The arbitration proceedings shall be held in Mumbai, India, and shall be conducted in the English language. The award rendered by the arbitration panel shall be final, conclusive and binding on all parties to this Agreement and shall be subject to enforcement in any court of competent jurisdiction.

Ref: WCL/VTWL/GHAZIABAD/25-26/00

We hope, you shall find our offer competitive and in line with your requirement. Please do not hesitate to get in touch with us in case you require any further clarification / Information.

Look forward to a long & enduring Business relationship with your esteemed Organization.

Thanking you,

Yours faithfully,

For WELSPUN CORP LIMITED

Shiv Kumar Chaurasia
Deputy General Manager – Marketing
Mob. 9619074479 / 8291298071
Email Id: shivkumar_chaurasia@welspun.com

Encl: Annexure-1 : Offer for Manufacture & Supply of MS Coated Pipes for – Ghaziabad Project

Ref: WCL/VTWL/GHAZIABAD/25-26/00

02/June/2025

Annexure -1 : Offer for Manufacture & Supply of MS Coated Pipes for – Ghaziabad Project

Spirally Welded SAWH as per IS3589 Grade Fe 410 Bevel end Coated Pipes, in random Length of 10 –12.5 Mtrs.

Sr. No.	Outside Dia. (MM)	Wall Thick (MM)	IS 3589: 2001 Fe 410 Coated Pipes	Quantity In Mtr.	FOR, All Inclusive Basis, Including Freight & GST, Coated Pipe Rs./Mtr	Total Value (In INR)
1.	1,850.0	25.0		172	1,02,620	1,76,50,640
Total –194 MT				172		1,76,50,640/-

Note:-

- GST @18% included in above price. TCS will be applicable extra on Landed value (If Applicable).
- Our offer is valid till 11- July- 2025 and subject to our reconfirmation.
- Freight Charges based on delivered at one location for the entire order quantity. Any change in prices may have an impact on pricing and subject to our reconfirmation.
- Any Statutory Changes in duties and taxes at the time of dispatches will be to your account. Changes in the Taxes and Duties structure shall be as applicable at the time of actual dispatch of goods as stipulated in the GST Act and Provisions as per implementation of GST.
- Any Statutory Changes with regard to ODC rules levied extra at actuals.
- Any specific technical requirements other than mentioned in your inquiry will have additional cost and same shall be charged to the buyer over and above the offered price.

For WELSPUN CORP LIMITED

Shiv Kumar Chaurasia
Deputy General Manager – Marketing
Mob. 9619074479 / 8291298071
Email Id: shivkumar_chaurasia@welspun.com

Annexure – 3

WABAG

An ISO 9001 Company

Ref. VATW/2025-26/PKG-8/GZBD/GNN/Sewer Network/133
Dt: 16 July, 2025

VA TECH WABAG LIMITED
Project Office:
56 MLD, STP, Shakti Khand-4,
Indirapuram, Ghaziabad,
U.P. – 201014. India
Web: www.wabag.com

सेवा में,

महाप्रबन्धक (जल),
गाजियाबाद नगर निगम,
गाजियाबाद।

विषयः अहिंसा खण्ड–1, शांति गोपाल अस्पताल के पीछे, इंदिरापुरम में 1800 मिमी व्यास की सीवर लाइन प्रतिस्थापन कार्य के दौरान 33/11 केवी भूमिगत विद्युत केबल की बाधा के संबंध में।

अनुबंध पैकेजः गाज़ियाबाद, मेरठ, मुज़फ़्फरनगर, सहारनपुर, पिलखुवा, लोनी, अनुपशहर, बिजनौर, रामपुर (उत्तर प्रदेश राज्य) में सीवेज ट्रीटमेंट सिस्टम, इसकी सहायक संरचनाओं एवं सीवर नेटवर्क के संचालन, अनुरक्षण और प्रबंधन के कार्य।

महोदय,

उपरोक्त विषयक अवगत कराना है कि अहिंसा खण्ड–1, शांति गोपाल अस्पताल के पीछे, इंदिरापुरम में 1800 मिमी व्यास की भूमिगत सीवर लाइन बिछाने का कार्य किया जा रहा है। कार्य के दौरान हमारी टीम द्वारा 33/11 केवी की भूमिगत विद्युत आपूर्ति केबल को प्रस्तावित मार्ग में पाया गया है। यह उच्च वोल्टेज की केबल कार्य स्थल पर तैनात श्रमिकों तथा यंत्रों की सुरक्षा के लिए गंभीर बाधा उत्पन्न कर रही है।

आपकी जानकारी हेतु संबंधित स्थल की फोटोग्राफ्स संलग्न की जा रही हैं।

सुरक्षा और कार्य की निरंतरता को ध्यान में रखते हुए, हमने फिलहाल कार्य को अस्थायी रूप से रोक दिया है, जब तक कि संबंधित विद्युत केबल का स्थानांतरण (विचलन) न किया जाए या बिजली आपूर्ति अस्थायी रूप से बंद न कराई जाए।

अतः आपसे निवेदन है कि कृपया प्राथमिकता के आधार पर संबंधित पीवीवीएनएल कार्यालय को सूचित करें, ताकि शीघ्र समाधान सुनिश्चित हो सके और कार्य पुनः सुरक्षित रूप से आरंभ किया जा सके।

सधन्यवाद।

संलग्नक यथापरोक्त

भवदीय,

(अनुज त्रिपाठी),
परियोजना प्रबन्धक,
गाजियाबाद जोन पैकेज–8

प्रतिलिपिः 1. महोदय, नगर आयुक्त, गाजियाबाद नगर निगम, गाजियाबाद।
2. अधिशासी अभियन्ता, निर्माण खण्ड (वि0/यॉ0), उ0प्र0 जल निगम (नगरीय), गाजियाबाद।

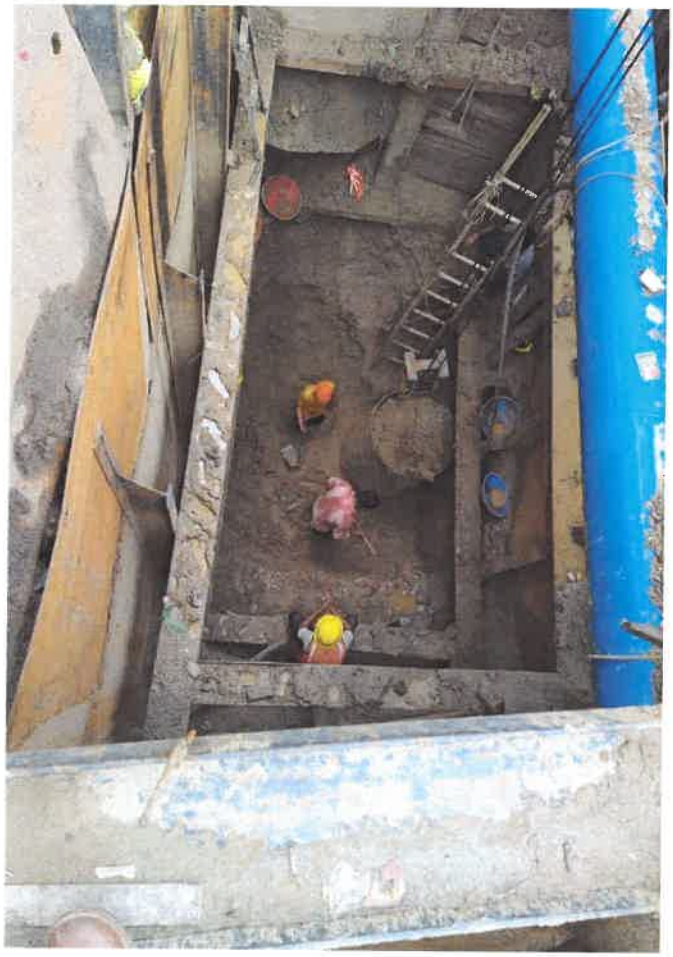
VA TECH WABAG LIMITED

Annexure — 4

Chronology Of Work Completion Plan 1800 mm Dia By Trenchless Method				
Sl. No.	**Work Discerptions**	**Started Date**	**End Date**	**Remark**
1	LOI Received From U.P Jal Nigam	31-05-2025		
2	Pipe Enquire Date	01-06-2025	02-06-2025	
3	Pipe Order Date To Vendor	04-06-2025		
4	Pipe Delivery Time	14-07-2025	15-08-2025	
5	Work Start Date	06-07-2025		
6	Delay Due to Obstruction of Cable	15-07-2025		
7	Letter Submitted to Nagar Nigam	16-07-2025		
8	Rain Delay	20-07-2025	05-09-2025	
9	Again Work Start Date	06-09-2025		
9	Work Completion Date	30-11-2025		

GPS Map Camer
Ghaziabad, Uttar Pradesh, India
Plot No 9 Ahinsa Khand 2 Cisf, Near Shanti Gopal Hospital, Judges Enclave, Ahinsa Khand 2, Indirapuram, Ghaziabad, Uttar Pradesh 201014, India
Lat 28.642782° Long 77.378806°
22/08/2025 06:35 PM GMT +05:30
Google

GPS Map Camer
Ghaziabad, Uttar Pradesh, India
Plot No 9 Ahinsa Khand 2 Cisf, Near Shanti Gopal Hospital, Judges Enclave, Ahinsa Khand 2, Indirapuram, Ghaziabad, Uttar Pradesh 201014, India
Lat 28.642773° Long 77.378866°
22/08/2025 06:35 PM GMT +05:30
Google



Check In
Google
GPS Map Camera
Ghaziabad, Uttar Pradesh, Ấn Độ
Plot No-8, 1st Floor, Judges Enclave, Ahinsa Khand 2,
Indirapuram, Ghaziabad, Uttar Pradesh 201014, Ấn Độ
Lat 28.642841° Long 77.378937°
18/08/2025 10:52 SA GMT +05:30

WABAG VA TECH WABAG
DIVERSION
NAGAR NIGAM GHAZIABAD
GPS Map Camera
Check In
Google
Ghaziabad, Uttar Pradesh, Ấn Độ
Plot No-8, 1st Floor, Judges Enclave, Ahinsa Khand 2, Indirapuram, Ghaziabad, Uttar Pradesh 201014, Ấn Độ
Lat 28.643027° Long 77.37871°
06/09/2025 11:20 SA GMT +05:30

VA TECH WABAG
सावधान
गहरे सीवर लाइन का
कार्य प्रगति पर है
नगर निगम गाजियाबाद
VA TECH WABAG
सावधान
गहरे सीवर लाइन का
कार्य प्रगति पर है
नगर निगम गाजियाबाद
CEAT Shoppe
DYNAMITE
GPS Map Camera
Check In
Google
Ghaziabad, Uttar Pradesh, Ấn Độ
Plot No-8, 1st Floor, Judges Enclave, Ahinsa Khand 2, Indirapuram, Ghaziabad, Uttar Pradesh 201014, Ấn Độ
Lat 28.64276° Long 77.378882°
06/09/2025 11:24 SA GMT +05:30